

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO.5/AM17
SCHEDULED FOR 14.07.2016
(HELD ON 15.07.2016)
UNDER THE CHAIRMANSHIP OF
SHRI DARSHAN SINGH, ADDL. DGFT

Meeting No. 5/87-NC-7/2016 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 14.07.2016, was held on 15.07.2016, under the Chairmanship of Shri Darshan Singh, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri O.P. Sharma, Jt. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Consultant, DIPP
- 3) Shri Seikhomang Kipgen, Dy. DGFT
- 4) Smt. Chander Kanta Pandey, FTDO

2. Following are the decisions of the Norms Committee after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-228	SUPREME INDUSTRIES LTD.	HQ F. No. 01/87/162/00015/AM16/DES-VII	Status: Deferred
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. 0310792783 dated 09.01.2015	RA F. No. 03/93/160/00680/AM15	

Request: Amendment in the description of Export Product to read as "Articles made out of Cross Laminated Multilayer Film i.e. Tarpaulins, Covers" against Advance Authorization No. 0310792783 dated 09.01.2015

Decision: A copy of Representation of firm was forwarded to the Department of Chemicals & Petrochemicals (D/o C&PC) on 05.05.2015. As decided by the committee in its earlier meeting, a copy of the representation was again forwarded to D/o C&PC on 28.06.2015. Comments awaited from D/o C&PC.

Case No. A-230	NEWAGE LAINATORS PVT. LTD.	HQ F. No. 01/87/050/00018/AM15/DES-VII	Status: Deferred
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. 0510384978 dated 25.04.2014	RA F. No. 05/24/040/00489/AM14	

Request: Enhancement in the quantity of Import Items allowed by NC against Advance Authorization No. 0510384978 dated 25.04.2014

Decision: A copy of representation of the firm has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.

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Case No. A-231	NEWAGE LAINATORS PVT. LTD.	HQ F. No. 01/87/050/00465/AM14/DES-VII	Status: Deferred
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. 0510376612 dated 20.01.2014	RA F. No. 05/24/040/00394/AM10	

Request: Enhancement in the quantity of Import Item allowed by NC against Advance Authorization No. 0510376612 dated 20.01.2014

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 10.02.2015. Comments awaited from D/o C&PC.

Case No. A-232	HAMILTON HOUSEWARES PVT. LTD.	HQ F. No. 01/87/050/00174/AM14/DES-VII	Status: Rejected
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. 0310737623 dated 13.06.2013	RA F. No. 03/94/040/01038/AM13	

Request: Review of adhoc norms fixed in respect of Advance Authorization No. 0310737623 dated 13.06.2013

Decision: Request of firm for higher wastage cannot be considered. NC noted that the wastage/consumption figures have been considered on the basis of CA Certificate forwarded by the applicant. It was decided that earlier decision of the NC may be maintained.

Case No. A-233	Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/050/00346/AM15/DES-VII	Status: Approved
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. 0810133802 dated 13.11.2014	RA F. No. 08/24/040/00303/AM15	

Request: Amendment in the description of Import Item No. 4 against Advance Authorization No. 0810133802 dated 13.11.2014.

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/20/2009-PC-II dated 13.07.2016, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin CA - 3045 (Resin Content 60 ± 2%)	1 kg	1. Phthalic Anhydride	0.215 kg
		2. Glycerine	0.120 kg
		3. Benzoic Acid	0.045 kg
		4. Xylene (Instead of Toluene)	0.420 kg
RA may take consequential action as per Policy / Procedures.			

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Case No. A-234	Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/050/00023/AM16/DES-VII	Status: Approved
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. 0810134812 dated 16.03.2015	RA F. No. 03/84/040/00455/AM15	

Request: Amendment in the description of Import Item No. 4 against Advance Authorization No. 0810134812 dated 16.03.2015

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/20/2009-PC-II dated 13.07.2016, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin CA - 3045 (Resin Content 60 ± 2%)	1 kg	1. Phthalic Anhydride	0.215 kg
		2. Glycerine	0.120 kg
		3. Benzoic Acid	0.045 kg
		4. Xylene (Instead of Toluene)	0.420 kg
RA may take consequential action as per Policy / Procedures.			

Case No. A-240	M/s Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/162/00051/AM16/DES-VII	Status: Approved
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. Not issued yet	RA F. No. 08/24/040/00200/AM15	

Request: Fixation of adhoc norms for the export product "Alkyd Resin S- 5060 BT (80% +/-2% Resin Content)" under Para 4.4.2 of HBP Vol. I

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/20/2009-PC-II dated 04.05.2016, the Committee **approved** following adhoc norms:

Export Product	Qty.	Import Items	Qty.
Alkyd Resin S 5060 BT (80%+/-2% Resin Content)	1 kg	1. Soyaben Oil Fatty Acid	0.492 kg
		2. Phthalic Anhydride	0.215 kg
		3. Pentaerithritol	0.133 kg
		4. Benzoic Acid	0.010 kg
		5. Mineral Turpentine Oil (MTO)	0.214 kg
RA may take consequential action as per Policy / Procedures.			

Case No. A-243	Paradise Polymers Ltd., Mumbai	HQ F. No. 01/87/050/00058/AM15/DES-VII	Status: Deferred
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. 0310773869 dated 11.03.2014	RA F. No. 03/95/040/00968/AM14	

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Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310773869 dated 11.03.2014.

Decision: A D/L No. 46011/48/2014-PC.II dated 17.11.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Case No. A-253	M/s. Eastman Reclamations	HQ F. No. 01/87/050/00131/AM14/DES-VII	Status: Deferred
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. and Date 3010094324 dated 03.06.2013	RA F. No. 30/24/040/00008/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010094324 dated 03.06.2013

Decision: A copy of representation of firm has been forwarded to DIPP on 28.12.2015. Comments awaited from DIPP.

Case No. A-254	M/s. Rio Care (India) Pvt Ltd.	HQ F. No. 01/87/050/00353/AM12/DES-VII	Status: Deferred
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. and Date 0310678496 dated 24.01.2012	RA F. No. 30/95/040/00878/AM12	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310678496 dated 24.01.2012

Decision: A copy of representation of firm has been forwarded to Department C&PC on 29.12.2015. Comments awaited from Department of C&PC.

Case No. A-258	M/s. Eastman Reclamations	HQ F. No. 01/87/050/00184/AM13/DES-VII	Status: Deferred
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. and Date 3010087078 dated 26.06.2012	RA F. No. 30/24/040/00013/AM13	

Request: Request of M/s Eastman Reclamations, Jalandhar for fixation of adhoc norms in respect of Advance Authorization No. 3010087078 dated 26.06.2012 for the export product – "Reclaim Rubber".

Decision: A copy of representation of firm has been forwarded to DIPP on 02.02.2015. Comments awaited from DIPP.

Case No. A-260	M/s Yash Enterprises	HQ F. No. 01/87/50/00433/AM15/DES-VII	Status: Deferred
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. 0310791655 dated 03.12.2014	RA F. No. 03/95/040/00595/AM15	

Subject: Enhancement in the wastage allowed by NC in its Meeting No. 08/AM16 held on 29.05.2015.

Decision: A D/L No. 46011/16/2015-PC.II dated 02.03.2016 was issued by D/o C&PC to firm. Reply still awaited.

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Case No. A-261	M/s Sundaram Industries Ltd.	HQ F. No. 01/87/50/385/AM11/DES-VII	Status: Deferred
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. and Date 0410120257 dated 31.12.2010	RA F. No. 04/24/040/00271/AM11	

Subject: Fixation of adhoc norms for the export product "Industrial Solid Tyres" against Advance Authorization No. 0410120257 dated 31.12.2010.

Decision: A copy of Representation of firm has been forwarded to DIPP on 12.01.2016. Comments awaited from DIPP.

Case No. A-262	M/s Veekay Polycos Ltd.	HQ F. No. 01/87/50/146/AM13/DES-VII	Status: Deferred
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. and Date 0510329142 dated 09.07.2012	RA F. No. 05/24/040/00107/AM13	

Subject: Request of M/s Veekay Polycos Ltd., New Delhi for amendment in the description of Export Product against Advance Authorization No. 0510329142 dated 09.07.2012.

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 22.02.2016. Comments awaited from D/o C&PC.

Case No. A-266	M/s SNF (India) Pvt. Ltd.	HQ F. No. 01/87/50/358/AM15/DES-VII	Status: Approved
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. and Date 2610012697 Dated 11.11.2014.	RA F. No. 26/24/040/00014/AM15	

Subject: Request for fixation of norms against Advance Authorization No. 2610012697 Dated 11.11.2014.

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/20/2009-PC-II dated 04.05.2016, the Committee **approved** following adhoc norms:

Export Product	Qty.	Import Items	Qty.
Flobin 1510	1 kg	1. Acrylic Acid	0.049 kg
		2. Acrylamide 50 HST	0.198 kg
RA may take consequential action as per Policy / Procedures.			

Case No. A-267	M/s SNF (India) Pvt. Ltd.	HQ F. No. 01/87/162/176/AM16/DES-VII	Status: Deferred
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. and Date 2610012653 dated 26.05.2014	RA F. No. 26/24/040/00002/AM15	

Subject: Request for fixation of norms against Advance Authorization No. 2610012653 dated 26.05.2014

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Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 15.02.2016. Comments awaited from D/o C&PC.

Case No. A-273	M/s Bilcare Ltd.	HQ F. No. 01/87/50/00070/AM16/DES-VII	Status: Deferred
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. and Date 3110065388 dated 23.04.2015	RA F. No. 31/83/040/00270/AM15	

Subject: Fixation of adhoc norms against Advance Authorization No. 3110065388 dated 23.04.2015

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 16.03.2016. Comments awaited from D/o C&PC.

Case No. A-276	M/s Safepack Industries Ltd.	HQ F. No. 01/87/162/00002/AM17/DES-VII	Status: Approved
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. and Date 3110015190 dated 31.03.2004	RA F. No. 31/24/040/00135/AM05	

Subject: Fixation of adhoc norms against Advance Authorization No. 3110015190 dated 31.03.2004

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/206/2016-TSW dated 27.06.2016, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
LD/HD PE BACKED KRAFT PAPER COATED WITH 12 +/- 1 GSM ANTICORROSION VCI (VOLATILE CORROSION INHIBITOR) CHEMICALS (DRY) COATING 285000 SQM	27075 kg	1. PLAIN KRAFT PAPER	1.06 sq.mt/sq.mt content contain in export product
		2. VCI (VOLATILE CORROSION INHIBITOR) CHEMICALS OF DIFFERENT GRADES	0.026 kg/sq.mt of export product
RA may take consequential action as per Policy / Procedures.			

Case No. A-285	M/s Sun Plast	HQ F. No. 01/87/050/325/AM16/DES-VII	Status: Approved
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. and Date 0310799648 dated 23.10.2015	RA F. No. 03/95/040/00508/AM16	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310799648 dated 23.10.2015

Decision: The Committee considered the case in the meeting and decided to **approve the adhoc norms** as applied for by the firm in their Advance Authorization.

RA may take consequential action as per Policy / Procedures




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Case No. A-286	M/s Sun Plast	HQ F. No. 01/87/50/326/AM16/DES-VII	Status: Approved
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. and Date 0310800103 dated 06.11.2015	RA F. No. 03/95/040/00511/AM16	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310800103 dated 06.11.2015

Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as applied for by the firm in their Advance Authorization.
RA may take consequential action as per Policy / Procedures

Case No. A-287	M/s Vikas Ecotech Ltd.	HQ F. No. 01/87/50/00185/AM16/DES-VII	Status: Approved
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. and Date 0510395114 dated 28.07.2015	RA F. No. 05/24/040/00210/AM16	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0510395114 dated 28.07.2015

Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as applied for by the firm in their Advance Authorization.
RA may take consequential action as per Policy / Procedures.

Case No. A-288	M/s Vikas Ecotech Ltd.	HQ F. No. 01/87/50/00132/AM16/DES-VII	Status: Approved
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. and Date 0510394515 dated 10.06.2015	RA F. No. 05/24/040/00108/AM16	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0510394515 dated 10.06.2015

Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as applied for by the firm in their Advance Authorization.
RA may take consequential action as per Policy / Procedures

Case No. A-289	M/s Vikas Ecotech Ltd.	HQ F. No. 01/87/50/00391/AM16/DES-VII	Status: Approved
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. and Date 0510397246 dated 08.01.2016	RA F. No. 05/24/040/00500/AM16	

Request: Fixation of adhoc norms in respect of Advance Authorization No.0510397246 dated 08.01.2016

Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as applied for by the firm in their Advance Authorization.
RA may take consequential action as per Policy / Procedures.

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Case No. A-290	M/s Jain Irrigation Systems Ltd.	HQ F. No. 01/87/162/00130/AM15/DES-VII	Status: Approved
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. and Date 0310649832 dated 23.08.2011	RA F. No. 03/83/040/00205/AM12	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310649832 dated 23.08.2011

Decision: Based on the comments furnished by DOC&PC vide their F.No.46011/24/2008-PC.II dated 20-5-2016, Committee considered the case in the meeting and decided to **approve the adhoc norms as applied for by the firm** in their Advance Authorization.

RA may take consequential action as per Policy / Procedures.

Case No. A-291	M/s Kuloday Technopack Pvt. Ltd.	HQ F. No. 01/87/050/00088/AM16/DES-VII	Status: Approved
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. and Date 0310794719 dated 19.03.2015	RA F. No. 03/94/040/01174/AM15	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310794719 dated 19.03.2015

Decision: The Committee considered the case in the meeting and decided to **approve the adhoc norms as applied for by the firm** in their Advance Authorization.

RA may take consequential action as per Policy / Procedures.

Case No. A-292	M/s Vikas Ecotech Ltd.	HQ F. No. 01/87/050/00248/AM15/DES-VII	Status: Approved
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. and Date 0510390643 dated 21.08.2014	RA F. No. 05/24/040/00222/AM15	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0510390643 dated 21.08.2014

Decision: The Committee considered the case in the meeting and decided to **approve adhoc norms as applied for by the firm** in their Advance Authorization.

RA may take consequential action as per Policy / Procedures.

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Case No. A-293	M/s Vikas Ecotech Ltd.	HQ F. No. 01/87/050/00298/AM16/DES-VII	Status: Approved
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. and Date 0510396185 dated 02.11.2015	RA F. No. 05/24/040/00358/AM16	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0510396185 dated 02.11.2015

Decision: The Committee considered the case in the meeting and decided to **approve the adhoc norms as applied for by the firm** in their Advance Authorization .

RA may take consequential action as per Policy / Procedures.

Case No. A-294	M/s Vikas Ecotech Ltd.	HQ F. No. 01/87/050/00387/AM15/DES-VII	Status: Approved
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. and Date 0510391992 dated 14.11.2014	RA F. No. 05/24/040/0035/AM15	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0510391992 dated 14.11.2014

Decision: The Committee considered the case in the meeting and decided to **approve the adhoc norms as applied for by the firm** in their Advance Authorization .

RA may take consequential action as per Policy / Procedures.

Case No. A-295	M/s Gajjraj Agency Pvt. Ltd.	HQ F. No. 01/87/171/85/AM17/DES-VII	Status: Approved
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. and Date 0210206316 dated 07.12.2015	RA F. No. 02/24/040/00157/AM16	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0210206316 dated 07.12.2015

Decision: The Committee considered the case in the meeting and decided to **approve the adhoc norms as applied for by the firm** in their Advance Authorization .

RA may take consequential action as per Policy / Procedures.

Case No. A-296	M/s SNF (India) Pvt. Ltd.	HQ F. No. 01/87/50/29 /AM15/DES-VII	Status: Approved
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. and Date 2610012531 dated 04.04.2014	RA F. No. 26/24/040/00002/AM15	

Subject: Request of M/s SNF (India) Pvt. Ltd., Visakhapatnam for amendment of Export item description for regularization EODC against Advance Authorization No. 2610012531 dated 04.04.2014.

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/51/2014-PC-II dated 05.05.2016, the Committee decided to delete the non-volatile condition [% Non Volatile Solids 40 $\pm$ 2%] and the description of Export Product to read as "Flosperse 3000 M5".

RA may take consequential action as per Policy / Procedures.

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Case No. A-297	M/s SNF (India) Pvt. Ltd.	HQ F. No. 01/87/162/171 /AM16/DES-VII	Status: Approved
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. and Date 2610012323 dated 19.11.2013	RA F. No. 26/24/040/00002/AM15	

Subject: Request of M/s SNF (India) Pvt. Ltd., Visakhapatnam for amendment of Export item description for regularization EODC against Advance Authorization No. 2610012323 dated 19.11.2013.

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/51/2014-PC-II dated 05.05.2016, the Committee decided to delete the non-volatile condition [Sodium Polyacrylate Liquid Non volatile Solids 44+/-2%] and the description of Export Product to read as "FLOSPERSE 4005".

RA may take consequential action as per Policy / Procedures.

Case No. A-298	M/s Colorplast Systems Pvt. Ltd.	HQ F. No. 01/87/50/293/AM16/DES-VII	Status: Approved
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. and Date 0510396252 dated 05.11.2015	RA F. No. 05/23/040/00333/AM16	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0510396252 dated 05.11.2015

Decision: The Committee considered the case in the meeting and decided to **approve the adhoc norms as applied for by the firm** in their Advance Authorization .

RA may take consequential action as per Policy / Procedures

Case No. A-299	M/s Colorplast Systems Pvt. Ltd.	HQ F. No. 01/87/50/470/AM15/DES-VII	Status: Approved
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. and Date 0510393096 dated 05.02.2015	RA F. No. 05/23/040/00500/AM15	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0510395159 dated 03.08.2015

Decision: The Committee considered the case and decided to **approve on repeat basis** and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Printed Plastic Cards (37500000 Nos.) 195 MT	1 kg	1. Calendared Plastic Sheets (PVC-ABS, PVC/AD, Credit Card Core)	1.359 kg
		2. Printing Inks	0.020 kg
		3. Offset Image Plates	0.01 No.
		4. Chemicals DP –I / PA -F	0.20 ml
		5. Printing Rubber Blanks (Metal Back)	0.002 No.
		6. Laminating Varnish	175 Ltr.
RA may take consequential action as per Policy / Procedures.			

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Case No. A-300	M/s Colorplast Systems Pvt. Ltd.	HQ F. No. 01/87/50/252/AM16/DES-VII	Status: Approved
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. and Date 0510395159 dated 03.08.2015	RA F. No. 05/23/040/00191/AM16	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0510395159 dated 03.08.2015

Decision: The Committee considered the case in the meeting and decided to **approve the adhoc norms as applied for by the firm** in their Advance Authorization .
RA may take consequential action as per Policy / Procedures.

Case No. A-301	M/s Kalpana Industries (India) Ltd.	HQ F. No. 01/87/50/00150/AM16/DES-VII	Status: Approved
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. and Date 0310795782 dated 08.05.2015	RA F. No. 03/94/040/01065/AM15	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310795782 dated 08.05.2015

Decision: The Committee considered the case in the meeting and decided to **approve the adhoc norms as applied for by the firm** in their Advance Authorization .
RA may take consequential action as per Policy / Procedures.

Case No. A-302	M/s J.J. PolyPlast Pvt. Ltd.	HQ F. No. 01/87/50/00212/AM16/DES-VII	Status: Approved
NC No.:05/AM17 Dated: 15.07.2016	Adv. Lic. No. and Date 0310796587 dated 12.06.2015	RA F. No. 03/94/040/00064/AM16	

Subject: Modification/Rectification of adhoc norms against Advance Authorization No. 0310796587 dated 12.06.2015

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/139/2015-PC-II dated 09.03.2016, the Committee **ratified** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Articles Made of LLDPE (Bag of Polyethylene) - Net Content Per M.T. 1) LLDPE Granules = 0.750 M.T. 2) LLDPE Powder = 0.250 M.T	One MT	LLDPE Granules	0.7875 MT
		LLDPE Powder	0.2625 MT
RA may take consequential action as per Policy / Procedures.			

Signature

Signature
SEIKHOLANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

ONLINE CASES

1	Case No.:5/21/87-ALC1/2015	Party Name:LEBRACS RUBBER LININGS PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00287/AM16/	RA File :25/24/040/00003/AM13/	Lic.No/Date:2510003923 27.02.2013	
Decision : A D/L No. 7/119/2016-TSW dated 23.03.2016 was issued by DIPP to firm. Reply still awaited.				

2	Case No.:13/4/87-ALC1/2016	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00069/AM17/	RA File :07/24/040/00167/AM12/	Lic.No/Date:0710095284 09.05.2013	
Decision : Application has been received and place the case before Norms Committee.				

3	Case No.:18/18/87-ALC1/2015	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00188/AM16/	RA File :07/24/040/00145/AM14/	Lic.No/Date:0710098407 19.09.2013	
Decision: In response to D/L issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.				

4	Case No.:9/7/87-ALC1/2014	Party Name:SHAKTI PLAS INDUSTRY	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00028/AM15/	RA File :05/24/040/00492/AM14/	Lic.No/Date:0510382815 26.03.2014	
Decision : Decision : In response to D/L dated 23.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments awaited from D/o C&PC.				

5	Case No.:1/14/87-ALC1/2014	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00111/AM15/	RA File :05/23/040/00461/AM14/	Lic.No/Date:0510384222 16.04.2014	
Decision : In response to D/L dated 23.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 23.02.2015. Comments still awaited.				

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6	Case No.:14/4/87-ALC1/2016	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00070/AM17/	RA File :07/24/040/00321/AM14/	Lic.No/Date:0710103665 22.04.2014	
Decision : Application has been received and place the case before Norms Committee.				

7	Case No.:10/14/87-ALC1/2014	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00120/AM15/	RA File :09/24/040/00068/AM15/	Lic.No/Date:0910060144 19.05.2014	
Decision: In response to D/L dated 31.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 26.11.2014. Comments still awaited.				

8	Case No.:9/21/87-ALC1/2014	Party Name:SANKHLA INDUSTRIES,	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00162/AM15/	RA File :07/24/040/00011/AM15/	Lic.No/Date:0710105260 20.06.2014	
Decision : In response to D/L dated 29.09.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 25.11.2014. Comments still awaited.				

9	Case No.:1/18/87-ALC1/2014	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00144/AM15/	RA File :03/95/040/00156/AM15/	Lic.No/Date:0310786846 15.07.2014	
Decision : A copy of application has been forwarded to D/o C&PC on 23.09.2014. Comments still awaited.				

10	Case No.:1/32/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00277/AM15/	RA File :03/94/040/00320/AM15/	Lic.No/Date:0310787375 28.07.2014	
Decision : In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 11.03.2015. Comments still awaited.				

11	Case No.:6/32/87-ALC1/2014	Party Name:ANG PLASTICS PVT. LTD.	Meet No/Date:5/87- ALC1/2016	Status: Deferred
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		14.07.2016	
HQ File :01/87/050/00282/AM15/	RA File :03/94/040/00388/AM15/	Lic.No/Date:0310787600	
		04.08.2014	
Decision : In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 06.07.2015. Comments still awaited.			

	Case No.:1/35/87-ALC1/2014	Party Name:SHREE TIRUPATI BALAJEE AGRO TRADING CO.P.LTD.,	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
12	HQ File :01/87/050/00308/AM15/	RA File :56/24/040/00024/AM15/	Lic.No/Date:5610004374 14.08.2014	
Decision : In response to D/L dated 19.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.04.2015. Comments still awaited.				

	Case No.:22/32/87-ALC1/2014	Party Name:PARADISE POLYMERS LTD.,	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
13	HQ File :01/87/050/00298/AM15/	RA File :03/95/040/00487/AM15/	Lic.No/Date:0310788816 05.09.2014	
Decision : In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.08.2015. Comments still awaited.				

	Case No.:27/42/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
14	HQ File :01/87/050/00368/AM15/	RA File :03/94/040/00558/AM15/	Lic.No/Date:0310789415 18.09.2014	
Decision : A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments still awaited.				

	Case No.:32/42/87-ALC1/2014	Party Name:POLYGENTA TECHNOLOGIES LTD	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
15	HQ File :01/87/050/00373/AM15/	RA File :03/95/040/00213/AM15/	Lic.No/Date:0310789866 30.09.2014	
Decision : A D/L No. 46011/64/2015-PC.II dated 17.07.2015 was issued by D/o C&, the firm had submitted its reply, a copy of the same was forwarded to D/o C&PC on 13.10.2015. Comments still awaited.				

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16	Case No.: 18/16/87-ALC1/2015	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00141/AM16/	RA File :17/24/040/00114/AM15/	Lic.No/Date:1710005969 12.11.2014	
Decision : A copy of application has been forwarded to D/o C&PC on 24.11.2015. Comments awaited from C&PC. D/o				

17	Case No.: 17/45/87-ALC1/2014	Party Name: POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00417/AM15/	RA File :34/24/040/00174/AM15/	Lic.No/Date:3410040678 13.11.2014	
Decision : A copy of application was forwarded to D/o C&PC on 03.02.2015. Comments still awaited.				

18	Case No.: 9/42/87-ALC1/2014	Party Name: MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00350/AM15/	RA File :09/24/040/00439/AM15/	Lic.No/Date:0910061249 17.11.2014	
Decision : In response to D/L dated 13.02.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.05.2015. Comments still awaited.				

19	Case No.: 24/47/87-ALC1/2014	Party Name: PATTU INDUSTRIES	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00448/AM15/	RA File :25/24/040/00002/AM15/	Lic.No/Date:2510004377 28.11.2014	
Decision : A copy of application was forwarded to D/o C&PC on 17.02.2015. Comments still awaited.				

20	Case No.: 21/47/87-ALC1/2014	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00445/AM15/	RA File :08/24/040/00376/AM15/	Lic.No/Date:0810134245 05.01.2015	
Decision : In response to D/L dated 11.05.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments still awaited.				

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21	Case No.:22/47/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00446/AM15/	RA File :08/24/040/00379/AM15/	Lic.No/Date:0810134260 06.01.2015	
Decision : In response to D/L dated 11.05.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments still awaited.				

22	Case No.:1/49/87-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00461/AM15/	RA File :15/24/040/00019/AM15/	Lic.No/Date:1510022040 23.01.2015	
Decision : A copy of application has been forwarded to D/o C&PC on 02.03.2015. Comments still awaited.				

23	Case No.:31/4/87-ALC1/2015	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00035/AM16/	RA File :03/95/040/00713/AM15/	Lic.No/Date:0310793752 10.02.2015	
Decision : In response to D/L issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.				

24	Case No.:5/18/87-ALC1/2015	Party Name:BLS POLYMERS LTD.	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00175/AM16/	RA File :05/23/040/00508/AM15/	Lic.No/Date:0510393186 13.02.2015	
Decision : A copy of application has been forwarded to D/o C&PC on 23.02.2016. Comments awaited from D/o C&PC.				

25	Case No.:21/22/87-ALC1/2015	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00354/AM16/	RA File :56/24/040/00059/AM15/	Lic.No/Date:5610004559 09.03.2015	
Decision : A D/L No. 46011/39/2009-PC.II dated 11.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

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Dy. Director General
Directorate General of Foreign Trade
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26	Case No.:2/4/87-ALC1/2015	Party Name:ALOK MASTERBATCHES PRIVATE LIMITED	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00006/AM16/	RA File :05/23/040/00548/AM15/	Lic.No/Date:0510393591 17.03.2015	
Decision : A copy of application was forwarded to D/o C&PC on 06.05.2015. Comments still awaited.				

27	Case No.:11/4/87-ALC1/2015	Party Name:ARMOR PLAST LTD.,	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00015/AM16/	RA File :07/24/040/00460/AM15/	Lic.No/Date:0710107856 17.03.2015	
Decision : A copy of application was forwarded to D/o C&PC on 06.05.2015. Comments still awaited.				

28	Case No.:19/16/87-ALC1/2015	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00142/AM16/	RA File :03/94/040/01190/AM15/	Lic.No/Date:0310794838 24.03.2015	
Decision : A copy of application has been forwarded to D/o C&PC on 24.11.2015. Comments awaited from C&PC.				

29	Case No.:20/5/87-ALC1/2016	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00097/AM17/	RA File :15/24/040/00001/AM16/	Lic.No/Date:1510022050 20.04.2015	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RA. Hence, the Committee decided to issue a reminder to RA and firm to furnish the application within 15 working days.				

30	Case No.:52/18/87-ALC1/2015	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT LTD	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00222/AM16/	RA File :03/95/040/00034/AM16/	Lic.No/Date:0310795683 01.05.2015	
Decision : A D/L dated 03.11.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT for submission of information. Reply still awaited from the firm.				

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31	Case No.:11/16/87-ALC1/2015	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00134/AM16/	RA File :31/83/040/00016/AM16/	Lic.No/Date:3110065414 07.05.2015	
Decision : A D/L No. 46011/73/2015-PC-II dated 02.05.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

32	Case No.:21/18/87-ALC1/2015	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00191/AM16/	RA File :09/24/040/00049/AM16/	Lic.No/Date:0910062005 12.05.2015	
Decision : A D/L No. 46011/22/2012-PC-II dated 10.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

33	Case No.:1/13/87-ALC1/2015	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00107/AM16/	RA File :05/24/040/00038/AM16/	Lic.No/Date:0510394256 14.05.2015	
Decision : A D/L dated 09.09.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 13.11.2015 & 10.03.2016 (Final reminder) giving 15 days time for submission of information. Reply still awaited from the firm.				

34	Case No.:32/16/87-ALC1/2015	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00155/AM16/	RA File :03/94/040/00056/AM16/	Lic.No/Date:0310796199 26.05.2015	
Decision : A copy of application has been forwarded to D/o C&PC on 10.09.2015. Comments still awaited.				

35	Case No.:51/18/87-ALC1/2015	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00221/AM16/	RA File :03/95/040/00014/AM16/	Lic.No/Date:0310796232 27.05.2015	
Decision : A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited.				

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36	Case No.: 36/16/87-ALC1/2015	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00159/AM16/	RA File :03/94/040/00132/AM16/	Lic.No/Date:0310796440 04.06.2015	
Decision : A copy of application has been forwarded to D/o C&PC on 18.03.2016. Comments awaited from D/o C&PC.				

37	Case No.: 20/16/87-ALC1/2015	Party Name:KOHINOOR RECLAMATIONS	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00143/AM16/	RA File :30/24/040/00011/AM16/	Lic.No/Date:3010103514 08.06.2015	
Decision : A D/L No. 7/33/2015-TSW dated 29.09.2015 was issued by DIPP to firm. This was followed by Reminder from DGFT on 16.12.2015 & 10.03.2016 (Final reminder) giving 15 days time for submission of information. Reply still awaited from the firm.				

38	Case No.: 12/16/87-ALC1/2015	Party Name:K.R.T. POLYMERS,	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00135/AM16/	RA File :32/24/040/00006/AM16/	Lic.No/Date:3210077567 17.06.2015	
Decision : A copy of application has been forwarded to D/o C&PC on 10.09.2015. Comments still awaited.				

39	Case No.: 39/16/87-ALC1/2015	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00162/AM16/	RA File :31/83/040/00037/AM16/	Lic.No/Date:3110065488 19.06.2015	
Decision : A D/L No. 46011/73/2015-PC.II dated 02.05.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

40	Case No.: 13/16/87-ALC1/2015	Party Name:METRO VALVES, (PROP: C.T. BALAMURUGAN)	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00136/AM16/	RA File :32/24/040/00009/AM16/	Lic.No/Date:3210077568 22.06.2015	
Decision : A copy of application has been forwarded to D/o C&PC on 10.09.2015. Comments still awaited.				

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41	Case No.:56/18/87-ALC1/2015	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00226/AM16/	RA File :03/95/040/00140/AM16/	Lic.No/Date:0310796833 24.06.2015	
Decision : A D/L No. 46011/16/2010-PC.II dated 26.05.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				
42	Case No.:3/17/87-ALC1/2015	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00170/AM16/	RA File :03/95/040/00561/AM15/	Lic.No/Date:0310796867 25.06.2015	
Decision : Application has been received and place the case before Norms Committee.				
43	Case No.:28/18/87-ALC1/2015	Party Name:G B RUBBER PRODUCTS	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00198/AM16/	RA File :31/83/040/00273/AM15/	Lic.No/Date:3110065508 25.06.2015	
Decision : A D/L No. 7/369/2015-TSW dated 09.12.2015 was issued by DIPP to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				
44	Case No.:22/16/87-ALC1/2015	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00145/AM16/	RA File :02/24/040/00046/AM16/	Lic.No/Date:0210205926 26.06.2015	
Decision : A D/L No. 46011/24/2003-PC.II dated 03.06.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				
45	Case No.:23/16/87-ALC1/2015	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00146/AM16/	RA File :02/24/040/00047/AM16/	Lic.No/Date:0210205927 26.06.2015	
Decision : A D/L No. 46011/24/2003-PC.II dated 03.06.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

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46	Case No.: 29/18/87-ALC1/2015	Party Name:CIKAUTXO INDIA PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00199/AM16/	RA File :31/83/040/00043/AM16/	Lic.No/Date:3110065522 01.07.2015	
Decision : A copy of application has been forwarded to DIPP on 29.10.2015. Comments still awaited.				

47	Case No.: 64/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00234/AM16/	RA File :34/24/040/00076/AM16/	Lic.No/Date:3410041344 02.07.2015	
Decision : In response to D/L issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.				

48	Case No.: 65/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00235/AM16/	RA File :34/24/040/00077/AM16/	Lic.No/Date:3410041346 02.07.2015	
Decision : In response to D/L issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.				

49	Case No.: 66/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00236/AM16/	RA File :34/24/040/00078/AM16/	Lic.No/Date:3410041345 02.07.2015	
Decision : In response to D/L issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.				

50	Case No.: 67/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00237/AM16/	RA File :34/24/040/00079/AM16/	Lic.No/Date:3410041351 03.07.2015	
Decision : A D/L No. 46011/88/2008-PC.II dated 30.03.2016 and 13.05.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

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51	Case No.: 68/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00238/AM16/	RA File :34/24/040/00080/AM16/	Lic.No/Date:3410041352 03.07.2015	

Decision :In response to D/L issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.

52	Case No.: 2/16/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00125/AM16/	RA File :02/24/040/00227/AM14/	Lic.No/Date:0210205952 06.07.2015	

Decision :A D/L dated 18.09.2015 & 28.03.2016 (Reminder) was issued by D/o C&PC to firm. Reply still awaited from the firm. Thus, the Committee decided to issue **reminder** to the firm giving 15 days time for submission of the requisite information.

53	Case No.: 3/16/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00126/AM16/	RA File :02/24/040/00112/AM15/	Lic.No/Date:0210205949 06.07.2015	

Decision :A D/L dated 18.09.2015 & 28.03.2016 (Reminder) was issued by D/o C&PC to firm. Reply still awaited from the firm. Thus, the Committee decided to issue **reminder** to the firm giving 15 days time for submission of the requisite information.

54	Case No.: 4/16/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00127/AM16/	RA File :02/24/040/00179/AM14/	Lic.No/Date:0210205950 06.07.2015	

Decision :A D/L dated 24.09.2015 was issued by D/o C&PC to firm. This was followed by Final Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.

55	Case No.: 31/18/87-ALC1/2015	Party Name:FPI INDUSTRIES PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00201/AM16/	RA File :31/83/040/00046/AM16/	Lic.No/Date:3110065532 09.07.2015	

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Decision : A D/L dated 02.12.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT for submission of information. Reply still awaited from the firm.

56	Case No.: 34/18/87-ALC1/2015	Party Name: SUMILON POLYESTER LIMITED	Meet No/Date: 5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00204/AM16/	RA File :52/24/040/00005/AM16/	Lic.No/Date:5210041578 14.07.2015	

Decision : A D/L dated 04.12.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.

57	Case No.: 35/18/87-ALC1/2015	Party Name: SUMILON INDUSTRIES LIMITED,	Meet No/Date: 5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00205/AM16/	RA File :52/24/040/00006/AM16/	Lic.No/Date:5210041579 14.07.2015	

Decision : A D/L dated 04.12.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.

58	Case No.: 57/18/87-ALC1/2015	Party Name: LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date: 5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00227/AM16/	RA File :03/95/040/00208/AM16/	Lic.No/Date:0310797257 15.07.2015	

Decision : A D/L dated 04.12.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.

59	Case No.: 23/18/87-ALC1/2015	Party Name: JJ.PLASTALLOY PVT. LTD.,	Meet No/Date: 5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00193/AM16/	RA File :15/24/040/00011/AM16/	Lic.No/Date:1510022070 23.07.2015	

Decision : A D/L dated 30.11.2015 & 05.04.2016 (Last reminder) was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016. Reply still awaited from the firm. Thus, the Committee decided to issue **Final reminder** to the firm giving 15 days time for submission of the requisite information.

60	Case No.: 22/18/87-ALC1/2015	Party Name: JJ.PLASTALLOY PVT. LTD.,	Meet No/Date: 5/87- ALC1/2016 14.07.2016	Status: Deferred
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HQ File :01/87/050/00192/AM16/	RA File :15/24/040/00009/AM16/	Lic.No/Date:1510022071 28.07.2015	
Decision : A D/L dated 30.11.2015 & 05.04.2016 (Last reminder) was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016. Reply still awaited from the firm. Thus, the Committee decided to issue Final reminder to the firm giving 15 days time for submission of the requisite information.			

61	Case No.:27/18/87-ALC1/2015	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00197/AM16/	RA File :30/24/040/00013/AM16/	Lic.No/Date:3010103571 28.07.2015	
Decision : A D/L No. 7/34/2015-TSW dated 09.12.2015 and reminder (by e-mail) was issued by DIPP to firm. Reply still awaited.				

62	Case No.:25/18/87-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00195/AM16/	RA File :15/24/040/00012/AM16/	Lic.No/Date:1510022072 30.07.2015	
Decision : A D/L dated 30.11.2015 & 05.04.2016 (Last reminder) was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016. Reply still awaited from the firm. Thus, the Committee decided to issue Final reminder to the firm giving 15 days time for submission of the requisite information.				

63	Case No.:48/18/87-ALC1/2015	Party Name:BAYER MATERIALSCIENCE PVT. LTD.,	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00218/AM16/	RA File :03/94/040/00294/AM16/	Lic.No/Date:0310797849 30.07.2015	
Decision : A D/L No. 46011/39/2015-PC-II dated 13.01.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

64	Case No.:30/18/87-ALC1/2015	Party Name:MULTITECH PRODUCTS PRIVATE LIMITED	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00200/AM16/	RA File :31/83/040/00044/AM16/	Lic.No/Date:3110065581 04.08.2015	
Decision : A D/L No. 46011/149/2015-PC.II dated 22.12.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a reminder to firm giving 15 days time for submission of information.				

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65	Case No.:22/20/87-ALC1/2015	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00266/AM16/	RA File :03/94/040/00324/AM16/	Lic.No/Date:0310797923 04.08.2015	
Decision : In response to D/L issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.				

66	Case No.:37/18/87-ALC1/2015	Party Name:SUMILON INDUSTRIES LIMITED,	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00207/AM16/	RA File :52/24/040/00024/AM16/	Lic.No/Date:5210041596 06.08.2015	
Decision : A D/L dated 04.12.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.				

67	Case No.:38/18/87-ALC1/2015	Party Name:TAG CHEMICALS INDIA PVT LTD,	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00208/AM16/	RA File :53/24/040/00020/AM15/	Lic.No/Date:5310018517 06.08.2015	
Decision : A D/L No. 46011/146/2015-PC-II dated 22.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

68	Case No.:36/18/87-ALC1/2015	Party Name:SUMILON POLYESTER LIMITED	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00206/AM16/	RA File :52/24/040/00023/AM16/	Lic.No/Date:5210041597 07.08.2015	
Decision : A D/L dated 04.12.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.				

69	Case No.:41/16/87-ALC1/2015	Party Name:AAVYA INDUSTRIES (P)LIMITED	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00164/AM16/	RA File :09/24/040/00278/AM16/	Lic.No/Date:0910062480 11.08.2015	
Decision : A D/L No. 46011/14/2016-PC-II dated 22.03.2016 was issued by D/o C&PC to firm. Reply still awaited.				

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Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.

70	Case No.: 42/16/87-ALC1/2015	Party Name: R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00165/AM16/	RA File :34/24/040/00135/AM16/	Lic.No/Date:3410041441 11.08.2015	

Decision :A D/L No. 7/105/2016-TSW dated 20.05.2016 was issued by DIPP to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.

71	Case No.: 41/2/87-ALC1/2016	Party Name: RAPID ENGINEERING CO.P.LTD.	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00043/AM17/	RA File :05/24/040/00260/AM16/	Lic.No/Date:0510395482 31.08.2015	

Decision :Application has been received and place the case before Norms Committee.

72	Case No.: 2/17/87-ALC1/2015	Party Name: GUNJAN PAINTS LIMITED	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00169/AM16/	RA File :08/24/040/00177/AM16/	Lic.No/Date:0810135992 07.09.2015	

Decision :RA and firm were requested vide letter dated 16.12.2015 & 10.03.2016 to furnish 4.7 application expeditiously. Application is awaited from RA and firm.

73	Case No.: 20/20/87-ALC1/2015	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00264/AM16/	RA File :34/24/040/00158/AM16/	Lic.No/Date:3410041497 09.09.2015	

Decision :A copy of application has been forwarded to D/o C&PC on 15.01.2016. Comments awaited from D/o C&PC.

74	Case No.: 21/20/87-ALC1/2015	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00265/AM16/	RA File :34/24/040/00159/AM16/	Lic.No/Date:3410041498 09.09.2015	

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Decision : A D/L No. 46011/1/2008-PC-II dated 18.02.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.

75	Case No.: 28/21/87-ALC1/2015	Party Name: KONNARK POLYMER PVT. LTD	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00310/AM16/	RA File :03/94/040/00381/AM16/	Lic.No/Date:0310798906 15.09.2015	

Decision : A copy of reply has been forwarded to D/o C&PC on 04.03.2016. Comments still awaited.

76	Case No.: 8/1/87-ALC1/2016	Party Name: G+H LIZ INDIA PRIVATE LIMITED	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00362/AM16/	RA File :03/94/040/00467/AM16/	Lic.No/Date:0310798888 15.09.2015	

Decision : Application has been received and place the case before Norms Committee.

77	Case No.: 6/20/87-ALC1/2015	Party Name: WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00250/AM16/	RA File :02/24/040/00120/AM16/	Lic.No/Date:0210206166 18.09.2015	

Decision : In response to D/L issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.

78	Case No.: 2/18/87-ALC1/2015	Party Name: POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00172/AM16/	RA File :34/24/040/00170/AM16/	Lic.No/Date:3410041531 21.09.2015	

Decision : In response to D/L issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.

79	Case No.: 24/20/87-ALC1/2015	Party Name: PIDILITE INDUSTRIES LIMITED	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00268/AM16/	RA File :03/95/040/00634/AM14/	Lic.No/Date:0310798998 22.09.2015	

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Decision : A D/L No. 46011/103/2009-PC.II dated 16.02.2016 & 05.04.2016(Reminder) was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.

80	Case No.: 29/21/87-ALC1/2015	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00311/AM16/	RA File :03/94/040/00414/AM16/	Lic.No/Date:0310799110 30.09.2015	

Decision : A copy of application has been forwarded to D/o C&PC on 18.03.2016. Comments awaited from D/o C&PC.

81	Case No.: 34/21/87-ALC1/2015	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00316/AM16/	RA File :03/95/040/00100/AM14/	Lic.No/Date:0310799112 30.09.2015	

Decision : A D/L No. 46011/103/2009-PC.II dated 04.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.

82	Case No.: 35/21/87-ALC1/2015	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00317/AM16/	RA File :03/95/040/00544/AM15/	Lic.No/Date:0310799114 30.09.2015	

Decision : A D/L No. 46011/103/2009-PC.II dated 04.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.

83	Case No.: 15/20/87-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00259/AM16/	RA File :15/24/040/00015/AM16/	Lic.No/Date:1510022077 01.10.2015	

Decision : A D/L No. 46011/139/2015-PC.II dated 15.02.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.

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84	Case No.: 35/20/87-ALC1/2015	Party Name: LANXESS INDIA PVT.LTD.	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00279/AM16/	RA File :03/95/040/00449/AM16/	Lic.No/Date:0310799125 01.10.2015	
Decision : A D/L No. 46011/109/2012-PC.II dated 08.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

85	Case No.: 27/21/87-ALC1/2015	Party Name: GALA SHRINK FIT	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00309/AM16/	RA File :03/94/040/00380/AM16/	Lic.No/Date:0310799129 01.10.2015	
Decision : A D/L No. 46011/89/2013-PC.II dated 04.05.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

86	Case No.: 33/21/87-ALC1/2015	Party Name: PIDILITE INDUSTRIES LIMITED	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00315/AM16/	RA File :03/95/040/00099/AM14/	Lic.No/Date:0310799122 01.10.2015	
Decision : A D/L No. 46011/103/2009-PC.II dated 05.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

87	Case No.: 1/19/87-ALC1/2015	Party Name: GUNJAN PAINTS LIMITED	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00240/AM16/	RA File :08/24/040/00227/AM16/	Lic.No/Date:0810136220 08.10.2015	
Decision : RA and firm were requested vide letter dated 10.03.2016 to furnish 4.7 application expeditiously. Application is awaited from RA and firm.				

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88	Case No.:13/21/87-ALC1/2015	Party Name:VISION PIPES PVT.LTD.	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Approved
	HQ File :01/87/050/00295/AM16/	RA File :05/24/040/00276/AM16/	Lic.No/Date:0510395853 08.10.2015	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as applied for by the firm in their Advance Authorization . RA may take consequential action as per Policy / Procedures.				

89	Case No.:31/21/87-ALC1/2015	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00313/AM16/	RA File :03/94/040/00476/AM16/	Lic.No/Date:0310799299 09.10.2015	
Decision : A D/L No. 46011/27/2016-PC.II dated 26.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

90	Case No.:6/22/87-ALC1/2015	Party Name:SRF LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00339/AM16/	RA File :04/24/040/00021/AM16/	Lic.No/Date:0410161092 09.10.2015	
Decision : A D/L No. 46011/61/2014-PC.II dated 19.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

91	Case No.:30/21/87-ALC1/2015	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00312/AM16/	RA File :03/94/040/00469/AM16/	Lic.No/Date:0310799346 12.10.2015	
Decision : A copy of application has been forwarded to D/o C&PC on 08.03.2016. Comments awaited from D/o C&PC.				

92	Case No.:17/20/87-ALC1/2015	Party Name:ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00261/AM16/	RA File :24/24/040/00020/AM16/	Lic.No/Date:2410041841 13.10.2015	

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Decision : A copy of application has been forwarded to D/o C&PC on 08.03.2016. Comments awaited from D/o C&PC.

93	Case No.: 10/21/87-ALC1/2015	Party Name:BLS POLYMERS LTD.	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00292/AM16/	RA File :05/23/040/00297/AM16/	Lic.No/Date:0510395891 13.10.2015	

Decision : A D/L No. 46011/99/2006-PC.II dated 30.03.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.

94	Case No.: 19/20/87-ALC1/2015	Party Name:KIMPLAS PIPING SYSTEMS LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00263/AM16/	RA File :31/83/040/00097/AM16/	Lic.No/Date:3110065710 21.10.2015	

Decision : A copy of application has been forwarded to D/o C&PC on 18.01.2016. Comments awaited from D/o C&PC.

95	Case No.: 40/21/87-ALC1/2015	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00322/AM16/	RA File :03/95/040/00461/AM16/	Lic.No/Date:0310799710 28.10.2015	

Decision : A D/L No. 46011/60/2012-PC.II dated 04.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.

96	Case No.: 9/22/87-ALC1/2015	Party Name:SRF LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00342/AM16/	RA File :04/24/040/00159/AM16/	Lic.No/Date:0410161244 30.10.2015	

Decision : A D/L No. 46011/61/2014-PC.II dated 19.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.

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97	Case No.: 21/21/87-ALC1/2015	Party Name: V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00303/AM16/	RA File :32/24/040/00028/AM16/	Lic.No/Date:3210077733 02.11.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 08.03.2016. Comments awaited from D/o C&PC.				

98	Case No.: 7/22/87-ALC1/2015	Party Name: SRF LIMITED	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00340/AM16/	RA File :04/24/040/00146/AM16/	Lic.No/Date:0410161252 02.11.2015	
Decision : A D/L No. 46011/61/2014-PC.II dated 19.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

99	Case No.: 8/22/87-ALC1/2015	Party Name: SRF LIMITED	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00341/AM16/	RA File :04/24/040/00147/AM16/	Lic.No/Date:0410161253 02.11.2015	
Decision : A D/L No. 46011/61/2014-PC.II dated 19.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

100	Case No.: 11/1/87-ALC1/2016	Party Name: INDOFIL INDUSTRIES LTD.	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00365/AM16/	RA File :03/94/040/00556/AM16/	Lic.No/Date:0310799949 02.11.2015	
Decision : Application has been received and place the case before Norms Committee.				

101	Case No.: 9/21/87-ALC1/2015	Party Name: NATUR TEC INDIA PRIVATE LIMITED	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00291/AM16/	RA File :04/24/040/00174/AM16/	Lic.No/Date:0410161273 04.11.2015	
Decision : A D/L No. 46011/33/2014-PC.II dated 06.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite				

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102	Case No.: 23/21/87-ALC1/2015	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00305/AM16/	RA File :34/24/040/00194/AM16/	Lic.No/Date:3410041653 04.11.2015	
Decision : A D/L No. 46011/54/2010-PC.II dated 13.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

103	Case No.: 15/4/87-ALC1/2016	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00071/AM17/	RA File :07/24/040/00238/AM16/	Lic.No/Date:0710109011 05.11.2015	
Decision : Application has been received and place the case before Norms Committee.				

104	Case No.: 26/21/87-ALC1/2015	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00308/AM16/	RA File :56/24/040/00023/AM16/	Lic.No/Date:5610004738 06.11.2015	
Decision : In response to D/L issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.				

105	Case No.: 45/21/87-ALC1/2015	Party Name:ROSSARI BIOTECH LTD	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Approved
	HQ File :01/87/050/00327/AM16/	RA File :03/95/040/00566/AM16/	Lic.No/Date:0310800093 06.11.2015	
Decision: The Committee considered the case in the meeting and after thoroughly examining, decided to approve the adhoc norms as applied for by the firm in their Advance Authorization.				
RA may take consequential action as per Policy / Procedures.				

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106	Case No.: 24/21/87-ALC1/2015	Party Name:MEDICAP INC.	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00306/AM16/	RA File :34/24/040/00210/AM16/	Lic.No/Date:3410041667 09.11.2015	
Decision : A D/L No. 46011/37/2016-PC.II dated 27.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days' time for submission of the requisite information.				

107	Case No.: 48/21/87-ALC1/2015	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00330/AM16/	RA File :31/83/040/00113/AM16/	Lic.No/Date:3110065753 09.11.2015	
Decision : A D/L No. 46011/73/2015-PC.II dated 06.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

108	Case No.: 6/21/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00288/AM16/	RA File :02/24/040/00094/AM16/	Lic.No/Date:0210206269 10.11.2015	
Decision : A D/L No. 46011/47/2011-PC.II dated 28.03.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

109	Case No.: 46/21/87-ALC1/2015	Party Name:ARVIND LIMITED	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00328/AM16/	RA File :08/24/040/00225/AM16/	Lic.No/Date:0810136502 10.11.2015	
Decision : A D/L No. 46011/66/2015-PC.II dated 06.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

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110	Case No.:7/1/87-ALC1/2016	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00361/AM16/	RA File :03/94/040/01189/AM15/	Lic.No/Date:0310800195 10.11.2015	
Decision : Application has been received and place the case before Norms Committee.				

111	Case No.:14/1/87-ALC1/2016	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00368/AM16/	RA File :03/94/040/00623/AM16/	Lic.No/Date:0310800252 16.11.2015	
Decision : Application has been received and place the case before Norms Committee.				

112	Case No.:18/21/87-ALC1/2015	Party Name:NEXGEN FLUOROPOLYMERS PVT. LTD	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00300/AM16/	RA File :05/24/040/00380/AM16/	Lic.No/Date:0510396346 17.11.2015	
Decision : A copy of application has been forwarded to D/o C&PC on 04.03.2016. Comments awaited from D/o C&PC.				

113	Case No.:47/21/87-ALC1/2015	Party Name:PLASTENE INDIA LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00329/AM16/	RA File :37/24/040/00010/AM16/	Lic.No/Date:3710002617 18.11.2015	
Decision : A D/L No. 46011/50/2010-PC.II dated 13.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

114	Case No.:20/21/87-ALC1/2015	Party Name:INDICA CONVEYORS LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00302/AM16/	RA File :12/24/040/00004/AM16/	Lic.No/Date:1210009514 24.11.2015	
Decision : A D/L No. 46011/98/2015-PC.II dated 06.04.2016 was issued by D/o C&PC to firm. Reply still awaited.				

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Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.

115	Case No.:1/2/87-ALC1/2016	Party Name:FPI INDUSTRIES PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00003/AM17/	RA File :31/83/040/00109/AM16/	Lic.No/Date:3110065773 27.11.2015	

Decision :RA and firm were requested vide letter dated 06.05.2016 to furnish 4.7 application expeditiously. Application is awaited from RA and firm.

116	Case No.:2/22/87-ALC1/2015	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00335/AM16/	RA File :03/94/040/00676/AM16/	Lic.No/Date:0310800486 30.11.2015	

Decision :RA and firm were requested vide letter dated 06.05.2016 to furnish 4.7 application expeditiously. Application is awaited from RA and firm

117	Case No.:16/1/87-ALC1/2016	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00370/AM16/	RA File :03/94/040/00638/AM16/	Lic.No/Date:0310800535 01.12.2015	

Decision :Application has been received and place the case before Norms Committee.

118	Case No.:42/1/87-ALC1/2016	Party Name:BILCARE LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00396/AM16/	RA File :31/83/040/00101/AM16/	Lic.No/Date:3110065777 01.12.2015	

Decision : Application has been received and place the case before Norms Committee

119	Case No.:7/21/87-ALC1/2015	Party Name:MITTAL POLYPACKS PVT.LTD.	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00289/AM16/	RA File :02/24/040/00150/AM16/	Lic.No/Date:0210206306 02.12.2015	

Decision :A copy of application has been forwarded to D/o C&PC on 02.03.2016. Comments awaited from D/o

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120	Case No.:9/1/87-ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00363/AM16/	RA File :03/94/040/00546/AM16/	Lic.No/Date:0310800605 02.12.2015	
Decision : A copy of application has been forwarded to DIPP on 13.07.2016.				

121	Case No.:13/1/87-ALC1/2016	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00367/AM16/	RA File :03/94/040/00585/AM16/	Lic.No/Date:0310800626 03.12.2015	
Decision : Application has been received and place the case before Norms Committee.				

122	Case No.:34/20/87-ALC1/2015	Party Name:QREX FLEX PRIVATE LIMITED	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00278/AM16/	RA File :52/24/040/00059/AM16/	Lic.No/Date:5210041708 04.12.2015	
Decision : RA and firm were requested vide letter dated 10.03.2016 to furnish 4.7 application expeditiously. Application is awaited from RA and firm.				

123	Case No.:17/1/87-ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00371/AM16/	RA File :03/94/040/00655/AM16/	Lic.No/Date:0310800676 04.12.2015	
Decision : A copy of application has been forwarded to DIPP on 13.07.2016.				

124	Case No.:41/1/87-ALC1/2016	Party Name:MAX SPECIALITY FILMS LIMITED	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00395/AM16/	RA File :22/24/040/00060/AM16/	Lic.No/Date:2210015364 09.12.2015	
Decision : Application has been received and place the case before Norms Committee.				

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125	Case No.:31/2/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00033/AM17/	RA File :04/24/040/00194/AM16/	Lic.No/Date:0410161374 09.12.2015	
Decision : Application has been received and place the case before Norms Committee.				

126	Case No.:19/1/87-ALC1/2016	Party Name:GUARNIFLON INDIA PVT.LTD.	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00373/AM16/	RA File :03/94/040/00749/AM16/	Lic.No/Date:0310801216 18.12.2015	
Decision : Application has been received and place the case before Norms Committee.				

127	Case No.:20/1/87-ALC1/2016	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00374/AM16/	RA File :03/94/040/00762/AM16/	Lic.No/Date:0310801221 18.12.2015	
Decision : Application has been received and place the case before Norms Committee.				

128	Case No.:1/21/87-ALC1/2015	Party Name:SHAKTI ECOGREEN	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00283/AM16/	RA File :06/24/040/00042/AM16/	Lic.No/Date:0610038281 21.12.2015	
Decision : A D/L No. 7/118/2016-TSW dated 17.03.2016 was issued by DIPP to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

129	Case No.:43/1/87-ALC1/2016	Party Name:DSM INDIA PVT. LTD	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00397/AM16/	RA File :31/83/040/00107/AM16/	Lic.No/Date:3110065807 22.12.2015	
Decision : Application has been received and place the case before Norms Committee.				

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130	Case No.:38/20/87-ALC1/2015	Party Name:SRF LIMITED	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00282/AM16/	RA File :04/24/040/00252/AM10/	Lic.No/Date:0410161457 29.12.2015	

Decision : A D/L No. 46011/61/2014-PC.II dated 29.03.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.

131	Case No.:44/1/87-ALC1/2016	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00398/AM16/	RA File :31/83/040/00133/AM16/	Lic.No/Date:3110065818 31.12.2015	

Decision : Application has been received and place the case before Norms Committee.

132	Case No.:18/1/87-ALC1/2016	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00372/AM16/	RA File :03/94/040/00713/AM16/	Lic.No/Date:0310801480 01.01.2016	

Decision : Application has been received and place the case before Norms Committee.

133	Case No.:21/1/87-ALC1/2016	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00375/AM16/	RA File :03/94/040/00764/AM16/	Lic.No/Date:0310801502 01.01.2016	

Decision : Application has been received and place the case before Norms Committee.

134	Case No.:50/1/87-ALC1/2016	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00404/AM16/	RA File :31/83/040/00136/AM16/	Lic.No/Date:3110065853 08.01.2016	

Decision : Application has been received and place the case before Norms Committee.

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135	Case No.:10/1/87-ALC1/2016	Party Name:COVESTRO (INDIA) PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00364/AM16/	RA File :03/94/040/00555/AM16/	Lic.No/Date:0310801704 11.01.2016	
Decision : Application has been received and place the case before Norms Committee.				

136	Case No.:5/22/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00338/AM16/	RA File :02/24/040/00009/AM16/	Lic.No/Date:0210206438 12.01.2016	
Decision : A D/L No. 46011/47/2011-PC.II dated 12.05.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

137	Case No.:11/22/87-ALC1/2015	Party Name:ALSTONE INDUSTRIES PVT LTD	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00344/AM16/	RA File :13/24/040/00037/AM16/	Lic.No/Date:1310048095 13.01.2016	
Decision : A D/L No. 46011/36/2016-PC.II dated 26.05.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

138	Case No.:31/1/87-ALC1/2016	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00385/AM16/	RA File :05/23/040/00408/AM16/	Lic.No/Date:0510397287 13.01.2016	
Decision : Application has been received and place the case before Norms Committee.				

139	Case No.:32/1/87-ALC1/2016	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00386/AM16/	RA File :05/23/040/00409/AM16/	Lic.No/Date:0510397288 13.01.2016	
Decision : Application has been received and place the case before Norms Committee.				

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140	Case No.:33/1/87-ALC1/2016	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00387/AM16/	RA File :05/23/040/00410/AM16/	Lic.No/Date:0510397289 13.01.2016	
Decision : Application has been received and place the case before Norms Committee.				

141	Case No.:34/1/87-ALC1/2016	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00388/AM16/	RA File :05/23/040/00411/AM16/	Lic.No/Date:0510397290 13.01.2016	
Decision : Application has been received and place the case before Norms Committee.				

142	Case No.:4/22/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00337/AM16/	RA File :02/24/040/00017/AM15/	Lic.No/Date:0210206448 14.01.2016	
Decision : A D/L No. 46011/47/2011-PC.II dated 12.05.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

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Case No.:5/4/87-ALC1/2016	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Approved
HQ File :01/87/050/00061/AM17/	RA File :03/95/040/00733/AM16/	Lic.No/Date:0310801775 14.01.2016	
Decision: As per the written comments furnished by the DIPP vide their letter No. 7/17/2016/TSW dated 15.07.2016, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY required per kg of finished good
Rubber Cove Matting	2,50,000.00 kg	1. Natural Rubber	0.350 kg
		2. Chloroprene Rubber	0.210 kg
		3. Zinc Oxide	0.025 kg
		4. Silica Filler	0.205 kg
		5. Titanium Dioxide	0.043 kg
		6. Antioxidant	0.012 kg

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		7. Accelerators	0.013 kg
		8. Silane Bonding Agent	0.021 kg
		9. Cross Linking Agent	0.015 kg
		10. Rubber Processing Oil	0.045 kg
		11. Packing Material - Plastic Pallets)	25 nos.
Note: 1. There should be a value cap on Antioxidant/Accelerators, as per general note 8 of Handbook of Procedures Vol. II.			
2. The firm will export back 250 Nos. of Plastic Pallets.			
RA may take consequential action as per Policy / Procedures.			

144	Case No.:18/22/87-ALC1/2015	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00351/AM16/	RA File :31/83/040/00150/AM16/	Lic.No/Date:3110065872 15.01.2016	
Decision : A D/L No. 46011/73/2015-PC.II dated 02.05.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

145	Case No.:51/1/87-ALC1/2016	Party Name:SHAKTI ECOGREEN	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00405/AM16/	RA File :06/24/040/00045/AM16/	Lic.No/Date:0610038303 18.01.2016	
Decision : A copy of application has been forwarded to DIPP on 26.04.2016. Comments awaited from DIPP.				

146	Case No.:1/4/87-ALC1/2016	Party Name:GARIB NAWAZ ENTERPRISES	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00057/AM17/	RA File :03/94/040/00787/AM16/	Lic.No/Date:0310801858 18.01.2016	
Decision : Application has been received and place the case before Norms Committee.				

147	Case No.:4/4/87-ALC1/2016	Party Name:R.R.KABEL LIMITED,	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00060/AM17/	RA File :03/95/040/00710/AM16/	Lic.No/Date:0310801854 18.01.2016	

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Decision : Application has been received and place the case before Norms Committee.

148	Case No.:45/1/87-ALC1/2016	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00399/AM16/	RA File :56/24/040/00046/AM16/	Lic.No/Date:5610004812 19.01.2016	

Decision : Application has been received and place the case before Norms Committee.

149	Case No.:38/1/87-ALC1/2016	Party Name:MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00392/AM16/	RA File :05/24/040/00508/AM16/	Lic.No/Date:0510397379 20.01.2016	

Decision : A copy of application has been forwarded to DIPP on 25.04.2016. Comments awaited from DIPP.

150	Case No.:39/1/87-ALC1/2016	Party Name:SWASTIK POLYMERS	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00393/AM16/	RA File :05/24/040/00512/AM16/	Lic.No/Date:0510397369 20.01.2016	

Decision : Application has been received and place the case before Norms Committee.

151	Case No.:20/2/87-ALC1/2016	Party Name:S & J GRANULATE SOLUTIONS PRIVATE LIMITED	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00022/AM17/	RA File :03/95/040/00799/AM16/	Lic.No/Date:0310801929 20.01.2016	

Decision : A copy of application has been forwarded to DIPP on 21.06.2016. Comments awaited from DIPP.

152	Case No.:20/22/87-ALC1/2015	Party Name:AGNI FIBER BOARDS PVT.LTD,	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00353/AM16/	RA File :34/24/040/00246/AM16/	Lic.No/Date:3410041827 22.01.2016	

Decision : A D/L No. 46011/38/2016-PC.II dated 29.04.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.

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Case No.:10/5/87-ALC1/2016	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date: 5/87- ALC1/2016 14.07.2016	Status: Approved
HQ File :01/87/050/00087/AM17/	RA File :03/94/040/00866/AM16/	Lic.No/Date:0310801988 22.01.2016	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/35/2014/PC-II dated 27.06.2016, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester Resin Synolac 5469S-65	1 kg	1. Monoethylene Glycol	0.0394 kg
		2. Diethylene Glycol	0.0689 kg
		3. Neopentyl Glycol	0.1354 kg
		4. 2-Methyl-13 Propane Diol	0.0140 kg
		5. Adipic Acid	0.0356 kg
		6. Isophthalic Acid	0.2622 kg
		7. Terphthalic Acid	0.1092 kg
		8. Xylene	0.0228 kg
		9. Solvent Naphtha (C 10)	0.3238 kg
		10. Butyl Cellosolve	0.0872 kg

RA may take consequential action as per Policy / Procedures.

Case No.:17/22/87-ALC1/2015	Party Name: FINOTEX FIBRECAST PVT. LTD.	Meet No/Date: 5/87- ALC1/2016 14.07.2016	Status: Deferred
HQ File :01/87/050/00350/AM16/	RA File :31/83/040/00146/AM16/	Lic.No/Date:3110065885 25.01.2016	

Decision : A copy of application has been forwarded to D/o C&PC on 07.04.2016. Comments awaited from D/o C&PC.

Case No.:3/3/87-ALC1/2016	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 5/87- ALC1/2016 14.07.2016	Status: Deferred
HQ File :01/87/050/00056/AM17/	RA File :03/95/040/00612/AM16/	Lic.No/Date:0310802043 27.01.2016	

Decision : The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RA. Hence, the Committee decided to issue a reminder to RA and firm to furnish the application within 15 working days.



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156	Case No.: 32/2/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00034/AM17/	RA File :04/24/040/00221/AM16/	Lic.No/Date:0410161556 28.01.2016	

Decision : Application has been received and place the case before Norms Committee.

157	Case No.: 33/2/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00035/AM17/	RA File :04/24/040/00222/AM16/	Lic.No/Date:0410161554 28.01.2016	

Decision : Application has been received and place the case before Norms Committee.

158	Case No.: 10/22/87-ALC1/2015	Party Name:ALP OVERSEAS PVT.LTD.	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00343/AM16/	RA File :05/23/040/00405/AM16/	Lic.No/Date:0510397450 01.02.2016	

Decision : A D/L No. 46011/39/2016-PC.II dated 30.05.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.

159	Case No.: 46/1/87-ALC1/2016	Party Name:NAV AUXICHEM PVT.LTD,	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Approved
	HQ File :01/87/050/00400/AM16/	RA File :30/24/040/00041/AM16/	Lic.No/Date:3010103714 01.02.2016	

Decision: As per the written comments furnished by D/o C&PC vide their OM No. 46011/49/2013-PC-II dated 01.06.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLYAMIDE SHEET REINFORCED FLAT BELT MADE OUT OF NITRILE RUBBER COMPOUND CONTAINING 10250 KGS. POLYAMIDE SHEET, 26650 KGS. RUBBER COMPOUND, 4100 KG OTHER MATERIALS PROCURED	41,000.0 kg	1. Polyamide Sheets	10660.0 kg
		2. Synthetic Rubber Nitrile	17332.5 kg

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RA may take consequential action as per Policy / Procedures.			

160	Case No.:51/21/87-ALC1/2015	Party Name:KARUR K.C.P.PACKKAGINGS LIMITED,	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00333/AM16/	RA File :32/24/040/00036/AM16/	Lic.No/Date:3210077816 09.02.2016	
Decision : Application has been received and place the case before Norms Committee.				

161	Case No.:43/2/87-ALC1/2016	Party Name:VISION PIPES PVT.LTD.	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Approved
	HQ File :01/87/050/00045/AM17/	RA File :05/24/040/00560/AM16/	Lic.No/Date:0510397590 12.02.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as applied for by the firm in their Advance Authorization.				
RA may take consequential action as per Policy / Procedures.				

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Case No.:11/5/87-ALC1/2016	Party Name:ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Approved
HQ File :01/87/050/00088/AM17/	RA File :03/94/040/00949/AM16/	Lic.No/Date:0310802606 15.02.2016	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/35/2014/PC-II dated 27.06.2016, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester Resin Synolac E 20245	1 kg	1. Monoethylene Glycol	0.0394 kg
		2. Diethylene Glycol	0.0689 kg
		3. Neopentyl Glycol	0.1354 kg
		4. Adipic Acid	0.0356 kg
		5. Isophthalic Acid	0.2622 kg
		6. Terphthalic Acid	0.1092 kg
		7. Xylene	0.0228 kg
		8. Solvent Naphtha (C 10)	0.3238 kg
		9. Butyl Cellosolve	0.0872 kg

RA may take consequential action as per Policy / Procedures.

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163	Case No.:52/1/87-ALC1/2016	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00406/AM16/	RA File :03/95/040/00865/AM16/	Lic.No/Date:0310802629 16.02.2016	

Decision : Application has been received and place the case before Norms Committee.

164	Case No.:7/4/87-ALC1/2016	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Approved
	HQ File :01/87/050/00063/AM17/	RA File :03/95/040/00877/AM16/	Lic.No/Date:0310802662 17.02.2016	

Decision: Based on the written comments furnished by the DIPP vide their letter No. 7/17/2016/TSW dated 22.03.2016, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	Qty required per Kg of finished good
Rubber Compound sheets	2,50,000.00 Kg	1. EPDM Rubber	0.610
		2. Zinc Oxide	0.027
		3. Antioxidant Kumanox 50101/IONOL LC	0.012
		4. Accelerators (i) CBS	0.020
		5. Accelerators (ii) ZDBC	0.015
		6. Relevant PVI	0.011
		7. Carbon Black	0.130
		8. Silica Filler Ppt	0.132
		9. Rubber Processing Oil	0.052
		10. Bonding Agent Like SI-69	0.021
		11. Packing Material - Plastic Pallets	240 nos.

Note: 1. There should be a value cap on Antioxidant/Accelerators as per general note 8 of the Handbook of Procedures Vol. II.

2. The firm will export back 240 nos. of Plastic Pallets.

RA may take consequential action as per Policy / Procedures.



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165	Case No.:39/2/87-ALC1/2016	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred 
	HQ File :01/87/050/00041/AM17/	RA File :05/23/040/00477/AM16/	Lic.No/Date:0510397647 18.02.2016	
	Decision : Application has been received and place the case before Norms Committee.			

166	Case No.:1/3/87-ALC1/2016	Party Name:BLS POLYMERS LTD.	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred 
	HQ File :01/87/050/00054/AM17/	RA File :05/23/040/00473/AM16/	Lic.No/Date:0510397654 18.02.2016	
	Decision :Application has been received and place the case before Norms Committee.			

167	Case No.:34/2/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred 
	HQ File :01/87/050/00036/AM17/	RA File :04/24/040/00239/AM16/	Lic.No/Date:0410161645 24.02.2016	
	Decision : Application has been received and place the case before Norms Committee.			

168	Case No.:35/2/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00037/AM17/	RA File :04/24/040/00241/AM16/	Lic.No/Date:0410161647 24.02.2016	
	Decision :Application has been received and place the case before Norms Committee.			

169	Case No.:36/2/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00038/AM17/	RA File :04/24/040/00242/AM16/	Lic.No/Date:0410161649 24.02.2016	
	Decision :Application has been received and place the case before Norms Committee.			

170	Case No.:37/2/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00039/AM17/	RA File :04/24/040/00243/AM16/	Lic.No/Date:0410161648	

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		24.02.2016	
Decision : Application has been received and place the case before Norms Committee.			

171	Case No.: 38/2/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00040/AM17/	RA File :04/24/040/00244/AM16/	Lic.No/Date:0410161646 24.02.2016	
Decision : Application has been received and place the case before Norms Committee				

172	Case No.: 4/5/87-ALC1/2016	Party Name:COLORPLAST SYSTEMS PVT LTD	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Approved
	HQ File :01/87/050/00081/AM17/	RA File :05/23/040/00501/AM16/	Lic.No/Date:0510397732 26.02.2016	
Decision: Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as applied for by the firm in their Advance Authorization.				

173	Case No.: 49/2/87-ALC1/2016	Party Name:PUNE METAGRAPH	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00051/AM17/	RA File :31/83/040/00159/AM16/	Lic.No/Date:3110066027 03.03.2016	
Decision : Application has been received and place the case before Norms Committee.				

174	Case No.: 3/22/87-ALC1/2015	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00336/AM16/	RA File :03/95/040/00947/AM16/	Lic.No/Date:0310803047 04.03.2016	
Decision : Application has been received and place the case before Norms Committee.				

175	Case No.: 19/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00021/AM17/	RA File :03/95/040/00778/AM16/	Lic.No/Date:0310803044 04.03.2016	
Decision : Application has been received and place the case before Norms Committee				

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176	Case No.:22/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00024/AM17/	RA File :03/95/040/00878/AM16/	Lic.No/Date:0310803045 04.03.2016	
Decision : Application has been received and place the case before Norms Committee.				
177	Case No.:28/2/87-ALC1/2016	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00030/AM17/	RA File :03/95/040/00954/AM16/	Lic.No/Date:0310803100 07.03.2016	
Decision : Application has been received and place the case before Norms Committee.				
178	Case No.:8/2/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00010/AM17/	RA File :03/95/040/00336/AM16/	Lic.No/Date:0310803153 08.03.2016	
Decision : Application has been received and place the case before Norms Committee.				
179	Case No.:15/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00017/AM17/	RA File :03/95/040/00698/AM16/	Lic.No/Date:0310803150 08.03.2016	
Decision : Application has been received and place the case before Norms Committee.				
180	Case No.:17/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00019/AM17/	RA File :03/95/040/00700/AM16/	Lic.No/Date:0310803148 08.03.2016	
Decision : Application has been received and place the case before Norms Committee.				
181	Case No.:21/2/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00023/AM17/	RA File :03/95/040/00841/AM16/	Lic.No/Date:0310803154 08.03.2016	




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Decision : Application has been received and place the case before Norms Committee.

182	Case No.: 24/2/87-ALC1/2016	Party Name: NAVCHIN INDUSTRIES	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00026/AM17/	RA File :03/95/040/00892/AM16/	Lic.No/Date:0310803142 08.03.2016	
Decision : Application has been received and place the case before Norms Committee.				

183	Case No.: 27/2/87-ALC1/2016	Party Name: MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT LTD	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00029/AM17/	RA File :03/95/040/00952/AM16/	Lic.No/Date:0310803119 08.03.2016	
Decision : Application has been received and place the case before Norms Committee.				

184	Case No.: 16/2/87-ALC1/2016	Party Name: YASH POLY INDUSTRIES PVT. LTD	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00018/AM17/	RA File :03/95/040/00699/AM16/	Lic.No/Date:0310803179 09.03.2016	
Decision : Application has been received and place the case before Norms Committee.				

185	Case No.: 25/2/87-ALC1/2016	Party Name: YASH POLY INDUSTRIES PVT. LTD	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00027/AM17/	RA File :03/95/040/00903/AM16/	Lic.No/Date:0310803178 09.03.2016	
Decision : Application has been received and place the case before Norms Committee.				

186	Case No.: 40/2/87-ALC1/2016	Party Name: KLJ POLYMERS & CHEMICALS LTD	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00042/AM17/	RA File :05/23/040/00531/AM16/	Lic.No/Date:0510397870 09.03.2016	
Decision : Application has been received and place the case before Norms Committee.				

187	Case No.: 3/1/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 5/87-ALC1/2016 14.07.2016	Status: Withdrawn
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HQ File :01/87/050/00356/AM16/	RA File :08/24/040/00406/AM16/	Lic.No/Date:0810137391 10.03.2016	
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Decision: RA Ahmedabad vide letter No. 08/24/40/46AAM16 dated 22.06.2016 has informed that the Advance Authorization was issued based on **repeat norms** vide Case No.7/20/82-ALC4/2013 of Meeting No.5/82-ALC4/2014 held on 24.07.2014.

In view of above, the Committee decided to **withdraw** the case.

188	Case No.:4/1/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00357/AM16/	RA File :03/95/040/00132/AM16/	Lic.No/Date:0310803199 10.03.2016	

Decision :RA and firm were requested vide letter dated 25.05.2016 to furnish 4.7 application expeditiously. Application is awaited from RA and firm.

189	Case No.:5/1/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00358/AM16/	RA File :03/95/040/00590/AM16/	Lic.No/Date:0310803207 10.03.2016	

Decision :RA and firm were requested vide letter dated 25.05.2016 to furnish 4.7 application expeditiously. Application is awaited from RA and firm.

190	Case No.:4/2/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00006/AM17/	RA File :03/95/040/00133/AM16/	Lic.No/Date:0310803205 10.03.2016	

Decision :RA and firm were requested vide letter dated 25.05.2016 to furnish 4.7 application expeditiously. Application is awaited from RA and firm.

191	Case No.:5/2/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00007/AM17/	RA File :03/95/040/00263/AM16/	Lic.No/Date:0310803206 10.03.2016	

Decision :Application has been received and place the case before Norms Committee.

(Signature)

(Signature)
SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

192	Case No.:12/2/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00014/AM17/	RA File :03/95/040/00436/AM16/	Lic.No/Date:0310803201 10.03.2016	
Decision :Application has been received and place the case before Norms Committee.				
193	Case No.:13/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00015/AM17/	RA File :03/95/040/00653/AM16/	Lic.No/Date:0310803211 10.03.2016	
Decision :Application has been received and place the case before Norms Committee.				
194	Case No.:14/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00016/AM17/	RA File :03/95/040/00669/AM16/	Lic.No/Date:0310803214 10.03.2016	
Decision :Application has been received and place the case before Norms Committee.				
195	Case No.:6/2/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00008/AM17/	RA File :03/95/040/00334/AM16/	Lic.No/Date:0310803234 11.03.2016	
Decision :Application has been received and place the case before Norms Committee.				
196	Case No.:7/2/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00009/AM17/	RA File :03/95/040/00335/AM16/	Lic.No/Date:0310803231 11.03.2016	
Decision :Application has been received and place the case before Norms Committee.				
197	Case No.:9/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00011/AM17/	RA File :03/95/040/00384/AM16/	Lic.No/Date:0310803250 11.03.2016	

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SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Decision : Application has been received and place the case before Norms Committee.

198	Case No.:10/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00012/AM17/	RA File :03/95/040/00385/AM16/	Lic.No/Date:0310803249 11.03.2016	
	Decision :Application has been received and place the case before Norms Committee.			

199	Case No.:11/2/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00013/AM17/	RA File :03/95/040/00435/AM16/	Lic.No/Date:0310803235 11.03.2016	
	Decision :Application has been received and place the case before Norms Committee.			

200	Case No.:6/1/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred 
	HQ File :01/87/050/00359/AM16/	RA File :03/95/040/00592/AM16/	Lic.No/Date:0310803332 15.03.2016	
	Decision :Application has been received and place the case before Norms Committee.			

201	Case No.:42/2/87-ALC1/2016	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00044/AM17/	RA File :05/24/040/00484/AM16/	Lic.No/Date:0510397938 15.03.2016	
	Decision :Application has been received and place the case before Norms Committee.			

202	Case No.:8/4/87-ALC1/2016	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Approved
	HQ File :01/87/050/00064/AM17/	RA File :03/95/040/00956/AM16/	Lic.No/Date:0310803397 17.03.2016	
	Decision: As per the written comments furnished by the DIPP vide their letter No. 7/17/2016-TSW dated 13.07.2016, the Committee approved following adhoc norms:			

[Signature]

[Signature]
SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

EXPORT ITEM	QTY	IMPORT ITEM	QTY recommended per kg of finished good
Oil Resistant NR / NBR based Rubber Compounded Sheets	2,70,000.00 kg	1. Natural Rubber	0.105 kg
		2. NBR Nitrile Rubber	0.460 kg
		3. Synthetic Rubber SBR	0.107 kg
		4. Zinc Oxide	0.021 kg
		5. Carbon Black	0.105 kg
		6. Antioxidant, Kumanox 5010L/ IONOLLC	0.010 kg
		7. Accelerators CBS	0.010 kg
		8. Processing Aids Structol	0.034 kg
		9. PPT Silica Filler	0.155 kg
		10. Bonding & Coupling Agent like- SI-69	0.011 kg
		11. Packing Material - Plastic Pallets	225 Nos.
Note: 1. There should be a value cap on Antioxidant/ Accelerators,as per General Note 8 of the Handbook of Procedure, Vol. II.			
2. The firm will export back 225 nos. of Plastic Pallets.			
RA may take consequential action as per Policy / Procedures.			

203	Case No.:9/5/87-ALC1/2016	Party Name:CEAT LTD.	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00086/AM17/	RA File :03/94/040/00743/AM16/	Lic.No/Date:0310803437 18.03.2016	
Decision : A copy of application has been forwarded to DIPP on 14.07.2016. Comments awaited from DIPP.				
204	Case No.:12/4/87-ALC1/2016	Party Name:SHAKTI ECOGREEN	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00068/AM17/	RA File :06/24/040/00049/AM16/	Lic.No/Date:0610038341 22.03.2016	
Decision : A copy of application has been forwarded to DIPP on 21.06.2016. Comments awaited from DIPP.				
205	Case No.:20/4/87-ALC1/2016	Party Name:METRO TYRES LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Approved
	HQ File :01/87/050/00076/AM17/	RA File :30/24/040/00050/AM16/	Lic.No/Date:3010103746 23.03.2016	

CPD

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Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Decision: The Committee decided to approve the case as per comments furnished by DIPP vide their letter 7/232/2016-TSW dt.13.07.2016. Accordingly, following adhoc norms are **approved**: No.

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Special synthetic rubber compound Blended Bicycle High Speed Tubes	1000 MT	1. Natural Rubber	397.00 MT
		2. Synthetic Rubber (PBR)	100.00 MT
		3. Synthetic Rubber (SBR 1502)	100.00 MT
		4. Carbon Black (N-330, N-550, N-660)	183.0 MT
		5. (a) Rubber Chemicals (Accelerators) (b) Rubber Chemicals (Anti-oxidants)	(a) 9.5 MT (b) 9.5 MT (upto 7% of FOB value)
		6. Zinc Ingot (99.95% Purity)	31.60 MT
		7. Brass Scrap	38.00 MT
RA may take consequential action as per Policy / Procedures.			

206

Case No.:54/1/87-ALC1/2016	Party Name:VASA PHARMACHEM P.LTD	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Withdrawn
HQ File :01/87/050/00408/AM16/	RA File :08/24/040/00457/AM16/	Lic.No/Date:0810137521 28.03.2016	
Decision: RA Ahmedabad vide letter No. 08/24/40/457/AM16 dated 22.06.2016 has informed that the Advance Authorization was issued based on repeat norms vide Case No.33/30/87-ALC1/2014 of Meeting No.42/87-ALC1/2014 held on 14.01.2015.			
In view of above, the Committee decided to withdraw the case.			

207

Case No.:12/5/87-ALC1/2016	Party Name:ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Approved																
HQ File :01/87/050/00089/AM17/	RA File :03/94/040/01092/AM16/	Lic.No/Date:0310803567 28.03.2016																	
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/35/2014-PC.II dated 27.06.2016, following adhoc norms are approved :																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">Polyamide Resin Crayamid-21/Cryamid-3</td><td rowspan="3">1 kg</td><td>1. Dimer Acid</td><td>0.606 kg</td></tr><tr><td>2. Soya Fatty Acid</td><td>0.1320 kg</td></tr><tr><td>3. Triethylene Tetramine</td><td>0.3164 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyamide Resin Crayamid-21/Cryamid-3	1 kg	1. Dimer Acid	0.606 kg	2. Soya Fatty Acid	0.1320 kg	3. Triethylene Tetramine	0.3164 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
Polyamide Resin Crayamid-21/Cryamid-3	1 kg	1. Dimer Acid	0.606 kg																
		2. Soya Fatty Acid	0.1320 kg																
		3. Triethylene Tetramine	0.3164 kg																
RA may take consequential action as per Policy / Procedures.																			

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Case No.:18/4/87-ALC1/2016	Party Name:MIDAS TREADS (INDIA) PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Approved
HQ File :01/87/050/00074/AM17/	RA File :10/24/040/00124/AM16/	Lic.No/Date:1010059441 30.03.2016	

Decision: The Committee decided to approve the case as per comments furnished by DIPP vide their letter 7/234/2016-TSW dt.15.07.2016. Accordingly, following adhoc norms are **approved**: No.

EXPORT ITEM	QTY	IMPORT ITEM	QTY
208 PRECURED TREAD RUBBER	7,00,000.00 kg	1. NATURAL RUBBER IN SHEET / BLOCK FORM IN VARYING GRADES	160371 kg
		2. SYNTHETIC RUBBER -POLYBUTADIENE RUBBER IN BLOCK FORM	85465.00 kg
		3. SBR-STYRENE BUTADIENE RUBBER IN BLOCK FORM	158100.00 kg
		4. CARBON BLACK VARYING GRADES OF CARBON BLACK	228907.00 kg
		5. ANTIOXIDANT	10933.00 kg
		6. RUBBER PROCESS OIL VARYING GRADES OF OIL	36122.00 kg
		7. ACCELERATOR-VARYING BRANDS	8106.00 kg
		8. PROCESS AID VARYING BRANDS	1164.000 kg

RA may take consequential action as per Policy / Procedures.

Case No.:17/5/87-ALC1/2016	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
209 HQ File :01/87/050/00094/AM17/	RA File :03/95/040/00839/AM16/	Lic.No/Date:0310803651 30.03.2016	

Decision : A copy of application has been forwarded to DIPP on 14.07.2016. Comments awaited from DIPP.

Case No.:18/5/87-ALC1/2016	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
210 HQ File :01/87/050/00095/AM17/	RA File :03/95/040/00974/AM16/	Lic.No/Date:0310803650 30.03.2016	

Decision : A copy of application has been forwarded to DIPP on 14.07.2016. Comments awaited from DIPP.

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SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

211	Case No.:5/5/87-ALC1/2016	Party Name:AVERY DENNISON INDIA PVT LTD	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00082/AM17/	RA File :05/23/040/00561/AM16/	Lic.No/Date:0510398089 31.03.2016	
Decision : Application has been received and place the case before Norms Committee.				

212	Case No.:6/5/87-ALC1/2016	Party Name:SPERRY PLAST LTD.	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Approved										
	HQ File :01/87/050/00083/AM17/	RA File :05/24/040/00636/AM16/	Lic.No/Date:0510398110 31.03.2016											
Decision: The Committee considered the case and decided to approve the case on repeat basis and recommended as under:														
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="2">TPR / Thermoplastic Compound / TPE</td> <td rowspan="2">1 kg</td> <td>1. Styrene Ethylene Butylene Styrene Co-Polymer/ Styrene Butadiene Styrene Co-Polymer: Europrene SOL TH 2312, Europrene SOL TH 2315LG411N, 501N, LG411S, 501S, Calprene-411, 540, 501, Globalprene-3546, 3546F, 3411, 1484, 1487, 7550U, 7551, KTR-401P, 201, JSR RB-840 Enprene 611, 611S, 655, 684, 685, 687, 701, 675 Calprene-H6120,H6170, SEPTON PCU</td> <td>0.5330 kg</td> </tr> <tr> <td>2. K-Resin, Styrene Butadiene Copolymer KR99HG, KR05E, KR03, XK-43, XK-40, KIBITON Q RESIN PB-5903, PB-5925</td> <td>0.4739 kg</td> </tr> </tbody> </table>					EXPORT ITEM	QTY	IMPORT ITEM	QTY	TPR / Thermoplastic Compound / TPE	1 kg	1. Styrene Ethylene Butylene Styrene Co-Polymer/ Styrene Butadiene Styrene Co-Polymer: Europrene SOL TH 2312, Europrene SOL TH 2315LG411N, 501N, LG411S, 501S, Calprene-411, 540, 501, Globalprene-3546, 3546F, 3411, 1484, 1487, 7550U, 7551, KTR-401P, 201, JSR RB-840 Enprene 611, 611S, 655, 684, 685, 687, 701, 675 Calprene-H6120,H6170, SEPTON PCU	0.5330 kg	2. K-Resin, Styrene Butadiene Copolymer KR99HG, KR05E, KR03, XK-43, XK-40, KIBITON Q RESIN PB-5903, PB-5925	0.4739 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY											
TPR / Thermoplastic Compound / TPE	1 kg	1. Styrene Ethylene Butylene Styrene Co-Polymer/ Styrene Butadiene Styrene Co-Polymer: Europrene SOL TH 2312, Europrene SOL TH 2315LG411N, 501N, LG411S, 501S, Calprene-411, 540, 501, Globalprene-3546, 3546F, 3411, 1484, 1487, 7550U, 7551, KTR-401P, 201, JSR RB-840 Enprene 611, 611S, 655, 684, 685, 687, 701, 675 Calprene-H6120,H6170, SEPTON PCU	0.5330 kg											
		2. K-Resin, Styrene Butadiene Copolymer KR99HG, KR05E, KR03, XK-43, XK-40, KIBITON Q RESIN PB-5903, PB-5925	0.4739 kg											
RA may take consequential action as per Policy / Procedures.														

213	Case No.:7/5/87-ALC1/2016	Party Name:SPERRY PLAST LTD.	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Approved
	HQ File :01/87/050/00084/AM17/	RA File :05/24/040/00637/AM16/	Lic.No/Date:0510398111 31.03.2016	
Decision: The Committee considered the case and decided to approve the on repeat basis and recommended as under:				

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

EXPORT ITEM	QTY	IMPORT ITEM	QTY
TPR / Thermoplastic Compound / TPE	1 kg	1. Styrene Ethylene Butylene Styrene Co-Polymer/ Styrene Butadiene Styrene Co-Polymer: Europrene SOL TH 2312, Europrene SOL TH 2315LG411N, 501N, LG411S, 501S, Calprene-411, 540, 501, Globalprene-3546, 3546F, 3411, 1484, 1487, 7550U, 7551, KTR-401P, 201, JSR RB-840 Enprene 611, 611S, 655, 684, 685, 687, 701, 675 Calprene-H6120,H6170, SEPTON PCU	0.5330 kg
		2. K-Resin, Styrene Butadiene Copolymer KR99HG, KR05E, KR03, XK-43, XK-40, KIBITON Q RESIN PB-5903, PB-5925	0.4739 kg
RA may take consequential action as per Policy / Procedures.			

214	Case No.:1/1/87-ALC1/2016	Party Name:METRO VALVES, (PROP: C.T. BALAMURUGAN)	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00001/AM17/	RA File :32/24/040/00045/AM16/	Lic.No/Date:3210077850 04.04.2016	
Decision : Decision : RA and firm were requested vide letter dated 25.05.2016 to furnish 4.7 application expeditiously. Application is awaited from RA and firm.				

215	Case No.:2/2/87-ALC1/2016	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00004/AM17/	RA File :03/95/040/00983/AM16/	Lic.No/Date:0310803872 11.04.2016	
Decision : A copy of application has been forwarded to DIPP on 08.06.2016. Comments awaited from DIPP.				

216	Case No.:2/3/87-ALC1/2016	Party Name:SATYAM POLY PLAST	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00055/AM17/	RA File :13/24/040/00001/AM17/	Lic.No/Date:1310048205 13.04.2016	
Decision : Application has been received and place the case before Norms Committee.				

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SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No.: 13/5/87-ALC1/2016	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date: 5/87- ALC1/2016 14.07.2016	Status: Approved
HQ File :01/87/050/00090/AM17/	RA File :03/94/040/00035/AM17/	Lic.No/Date:0310804078 21.04.2016	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/35/2014/PC-II dated 27.06.2016, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester Resin Synolac E 20245	1 kg	1. Monoethylene Glycol	0.0394 kg
		2. Diethylene Glycol	0.0689 kg
		3. Neopentyl Glycol	0.1354 kg
		4. Adipic Acid	0.0356 kg
		5. Isophthalic Acid	0.2622 kg
		6. Terphthalic Acid	0.1092 kg
		7. Xylene	0.0228 kg
		8. Solvent Naphtha (C 10)	0.3238 kg
		9. Butyl Cellosolve	0.0872 kg

RA may take consequential action as per Policy / Procedures.

Case No.: 14/5/87-ALC1/2016	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date: 5/87- ALC1/2016 14.07.2016	Status: Approved
HQ File :01/87/050/00091/AM17/	RA File :03/94/040/00067/AM17/	Lic.No/Date:0310804179 26.04.2016	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/35/2014/PC-II dated 27.06.2016, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester Resin Synolac E 9645S55	1 kg	1. Monoethylene Glycol	0.0394 kg
		2. Diethylene Glycol	0.0689 kg
		3. Neopentyl Glycol	0.1354 kg
		4. Adipic Acid	0.0356 kg
		5. Isophthalic Acid	0.2622 kg
		6. Terphthalic Acid	0.1092 kg
		7. Mixed Xylene	0.0228 kg
		8. Solvent Naphtha (C 10)	0.3238 kg
		9. Butyl Cellosolve	0.0872 kg

RA may take consequential action as per Policy / Procedures.



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Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No.:11/4/87-ALC1/2016	Party Name:MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Approved
HQ File :01/87/050/00067/AM17/	RA File :05/24/040/00026/AM17/	Lic.No/Date:0510398327 27.04.2016	

219 **Decision:** As per the written comments furnished by the DIPP vide their letter No. 7/121/2016-TSW dated 13.07.2016, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Hydrophilic Swell Tape/Bar made of TPE Compound Good Swelling Properties	21.0 MT	TPE Compound (Dry Flex) Good Swelling Properties	21.6300 MT

RA may take consequential action as per Policy / Procedures.

Case No.:2/5/87-ALC1/2016	Party Name:THE DHARAMSI MORARJI CHEMICAL CO LTD	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
220 HQ File :01/87/050/00079/AM17/	RA File :03/95/040/00059/AM17/	Lic.No/Date:0310804290 29.04.2016	

Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RA. Hence, the Committee decided to issue a reminder to RA and firm to furnish the application within 15 working days.

Case No.:17/4/87-ALC1/2016	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
221 HQ File :01/87/050/00073/AM17/	RA File :08/24/040/00042/AM17/	Lic.No/Date:0810137850 05.05.2016	

Decision :Application has been received and place the case before Norms Committee.

Case No.:21/4/87-ALC1/2016	Party Name:K-FLEX INDIA PRIVATE LIMITED	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Deferred
222 HQ File :01/87/050/00077/AM17/	RA File :31/83/040/00008/AM17/	Lic.No/Date:3110066140 10.05.2016	

Decision :Application has been received and place the case before Norms Committee.

(Signature)

(Signature)
SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

223	Case No.:8/5/87-ALC1/2016	Party Name:VISION PIPES PVT.LTD.	Meet No/Date:5/87- ALC1/2016 14.07.2016	Status: Approved
	HQ File :01/87/050/00085/AM17/	RA File :05/24/040/00061/AM17/	Lic.No/Date:0510398452 11.05.2016	
	Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as applied for by the firm in their Advance Authorization . RA may take consequential action as per Policy / Procedures.			

224	Case No.:9/4/87-ALC1/2016	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Approved
	HQ File :01/87/050/00065/AM17/	RA File :03/95/040/00084/AM17/	Lic.No/Date:0310804731 17.05.2016	
	Decision: As per the written comments furnished by the DIPP vide their letter No. 7/17/2016/TSW dated 15.07.2016, the Committee approved following adhoc norms:			

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Abrasion Resistance Natural Rubber Sheetings	50,000.00 kg	1. Natural Rubber	0.926 kg
		2. Zinc Oxide	0.040 kg
		3. Silica Filler Ppt.	0.031 kg
		4. Titanium Di-oxide	0.045 kg
		5. Antioxidant	0.015 kg
		6. Accelerators	0.015 kg
		7. Cross Linking Agent	0.025 kg

Note: 1. There should be a value cap on Antioxidant/Accelerator, as per General Note-8 of Handbook of Procedures Volume-II.

RA may take consequential action as per Policy / Procedures.

225	Case No.:10/4/87-ALC1/2016	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Approved
	HQ File :01/87/050/00066/AM17/	RA File :03/95/040/00126/AM17/	Lic.No/Date:0310804892 23.05.2016	
	Decision: As per the written comments furnished by the DIPP vide their letter No. 7/17/2016-TSW dated 13.07.2016, the Committee approved following adhoc norms:			

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EXPORT ITEM	QTY	IMPORT ITEM	QTY recommended for 1 kg of finished good
Rubber Floor Covering Mats	250000 kg	1. Natural Rubber	0.180 kg
		2. EPDM Synthetic Rubber	0.415 kg
		3. Zinc Oxide	0.021 kg
		4. Anti oxidant, Kumanox	0.012 kg
		5. Accelerators, CBS	0.022 kg
		6. Titanium Dioxide	0.035 kg
		7. Carbon Black	0.105 kg
		8. Ppt. Silica Filler	0.175 kg
		9. Processing Aid Structol	0.027 kg
		10. Bonding Agent SI 69	0.020 kg
Note: 1. There should be a value cap on Rubber Chemical (Anti oxidant/ Accelerators) as per General Note 8 of Handbook of Procedure Vol. II.			
RA may take consequential action as per Policy / Procedures.			

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Case No.:19/4/87-ALC1/2016	Party Name:MIDAS TREADS (INDIA) PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Approved	
HQ File :01/87/050/00075/AM17/	RA File :10/24/040/00011/AM17/	Lic.No/Date:1010059487 24.05.2016		
Decision: The Committee decided to approve the case as per comments furnished by DIPP vide their letter 7/234/2016-TSW dt.15.07.2016. Accordingly, following adhoc norms are approved :				
226	EXPORT ITEM PRECURED TREAD RUBBER IN VARYING FORMULATIONS	QTY 7,00,000.00 kg	IMPORT ITEM	QTY
			1. NATURAL RUBBER IN SHEET / BLOCK FORM IN VARYING GRADES	160371 kg
			2. SYNTHETIC RUBBER -POLYBUTADIENE RUBBER IN BLOCK FORM	85465.00 kg
			3. SBR-STYRENE BUTADIENE RUBBER IN BLOCK FORM	158100.00 kg
			4. CARBON BLACK VARYING GRADES OF CARBON BLACK	228907.00 kg
			5. ANTIOXIDANT	10933.00 kg
			6. RUBBER PROCESS OIL VARYING GRADES OF OIL	36122.00 kg
			7. ACCELERATOR-VARYING BRANDS	8106.00 kg
			8. PROCESS AID VARYING BRANDS	1164.00 kg
RA may take consequential action as per Policy / Procedures.				

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Case No.:16/5/87-ALC1/2016 Party Name:ARKEMA
CHEMICALS INDIA PVT. LTD., Meet No/Date:5/87-
ALC1/2016 Status:
14.07.2016 Approved

HQ File :01/87/050/00093/AM17/ RA File :03/94/040/00179/AM17/ Lic.No/Date:0310805130
01.06.2016

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/35/2014/PC-II dated 27.06.2016, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester Resin Synolac E 9645S55	1 kg	1. Monoethylene Glycol	0.0394 kg
		2. Diethylene Glycol	0.0689 kg
		3. Neopentyl Glycol	0.1354 kg
		4. Adipic Acid	0.0356 kg
		5. Isophthalic Acid	0.2622 kg
		6. Terphthalic Acid	0.1092 kg
		7. Mixed Xylene	0.0228 kg
		8. Solvent Naphtha (C 10)	0.3238 kg
		9. Butyl Cellosolve	0.0872 kg

RA may take consequential action as per Policy / Procedures.

Case No.:15/5/87-ALC1/2016 Party Name:ARKEMA
CHEMICALS INDIA PVT. LTD., Meet No/Date:5/87-
ALC1/2016 Status:
14.07.2016 Approved

HQ File :01/87/050/00092/AM17/ RA File :03/94/040/00175/AM17/ Lic.No/Date:0310805141
02.06.2016

Decision: The Committee considered the case and decided to **approve on repeat basis** (Adhoc Norms) based on the decision of the NC Meeting No. 7/87-ALC1/2014 held on 13.05.2014 and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester Resin Synolac E 1239-65 B / Synolac 9605S-65 / Synolac 20105 - 65	1 kg	1. Glycerine	0.0364 kg
		2. Neopentyl Glycol	0.2674 kg
		3. Adipic Acid	0.1168 kg
		4. Phthalic Anhydride	0.3092 kg
		5. Mixed Xylene	0.0234 kg
		6. Solvent Naptha (C 9)	0.2659 kg
		7. Butyl Cellosolve	0.0666 kg

RA may take consequential action as per Policy / Procedures.

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229	Case No.:2/4/87-ALC1/2016	Party Name:ARMOR PLAST LTD.,	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00058/AM17/	RA File :07/24/040/00084/AM17/	Lic.No/Date:0710109905 03.06.2016	
Decision : The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RA and firm. Hence, it was decided to call for application from RA and firm for further consideration of the case.				
230	Case No.:19/5/87-ALC1/2016	Party Name:SPEEDWAYS TYRE LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Deferred
	HQ File :01/87/050/00096/AM17/	RA File :30/24/040/00009/AM17/	Lic.No/Date:3010103793 03.06.2016	
Decision : A copy of application has been forwarded to DIPP on 14.07.2016. Comments awaited from DIPP.				
231	Case No.:3/5/87-ALC1/2016	Party Name:MEGAPIX DEALMARK PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Approved
	HQ File :01/87/050/00080/AM17/	RA File :02/24/040/00036/AM17/	Lic.No/Date:0210206756 14.06.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as applied for by the firm in their Advance Authorization . RA may take consequential action as per Policy / Procedures				
232	Case No.:1/5/87-ALC1/2016	Party Name:GAJJRAJ AGENCY PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Approved
	HQ File :01/87/050/00078/AM17/	RA File :02/24/040/00057/AM17/	Lic.No/Date:0210206790 28.06.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as applied for by the firm in their Advance Authorization . RA may take consequential action as per Policy / Procedures.				
233	Case No.:21/5/87-ALC1/2016	Party Name:GAJJRAJ AGENCY PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2016 14.07.2016	Status: Approved
	HQ File :01/87/050/00098/AM17/	RA File :02/24/040/00055/AM17/	Lic.No/Date:0210206817 06.07.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as applied for by the firm in their Advance Authorization . RA may take consequential action as per Policy / Procedures.				

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	Case No.:22/5/87-ALC1/2016	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:5/87-ALC1/2016	Status:
			14.07.2016	Deferred
234	HQ File :01/87/050/00099/AM17/	RA File :08/24/040/00136/AM17/	Lic.No/Date:0810138261	
			11.07.2016	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RA. Hence, the Committee decided to issue a reminder to RA and firm to furnish the application within 15 working days.				

Meeting ended with a vote of thanks to the Chair.




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